beneficiaries has decreased by 40 per cent in Maharashtra itself. Why? I want an explanation on this from the hon. Minister. The ESI hospitals will have to be overhauled and probided more facilities, modern medicines, etc. Otherwise, the workers will opt for private and government hospitals and the very purpose of this scheme will be defeated.

With these observations I support the amendments, I welcome the amendments.

THE VICE-CHAIRMAN (SHRI SATYA PRAKASH MALAVIYA): We will resume discussion on this Bill after the discussion on Private Members' Resolution is over at 5.00 P.M.

The House is adjourned for lunch till 2.30 P.M.

The House then adjourned for lunch at two minutes past one of the clock.

The House reassembled at thirty-four minutes past two of the clock,

The Vice-Chairman (Shri Mirza Irshadbaig) in the Chair.

RESOLUTION REGARDING FORMULATION OF A COMPREHENSIVE NATIONAL WAGE POLICY BY GOVERNMENT.

THE VICE-CHAIRMAN (SHRI MIRZA IRSHADBAIG): Now we shall take up the Resolution regarding formulation of a comprehensive National Wage Policy by Government. Shri P. N. Sukul.

SHRI P. N. SUKUL (UTTAR PRADESH): Mr. Vice-Chairman, Sir, I move the following Resolution:

"Having regard to the fact that although Government has enacted a number of labour welfare laws. Keeping in view the Directice Principles of State Policy, yet the lot of working class, whether of organised or unorganised sector, has not shown much improvement with the changing time, this house is of opinion that Government should nationalise its 'Wage Policy' for securing to all workers a living wage, as as directed in article 43 of the Constitution and in pursuant thereof, formulate a comprehensive National Wage Policy, so that—

(i) the basic wage is linked with the Consumer Price Index;

(ii) provision is made to ensure that periodical revisions of minimum wages, wherever these been fixed under the existing laws, take place regularly;

(iii) with the rise in prices, pension, gratuity, etc. payable to retired employees is raised in proportion to the rise in cost of living;

(iv) region-wise disparity in minimum wages is reduced so as to contain labour exodus from one region to another;

(v) the principle of equal pay for equal work is effectively implemented at all levels;

(vi) minimum wages are so fixed as to ake the concept of the need based minimum wage as reality;

(vii) bonus is paid to all workers at the min..imum rate of 8.33 per cent; and

(viii) special provision is made to to provide employment opportunities to women, particularly from economically backward areas."

Mr. Vice-Chairman, Sir, it is indeed regrettable that despite a lapse of 40 years since Independence and in spite of express provisions in the Constitution under the Directive Principles, we have not yet been able to evolve a National Wage Policy, and our failure to do so has resulted in continued suffering of crores and crores of

employees and workers as well as in a definite setback to the desired development of harmonious industrial relations so essential for the protection and promotion of a productivity culture.

Today the wage policy in India is at the crossroads and the formulation of a National Wage Policy applicable to the whole nation has become a dire necessity for having the desired growth not only in the industrial and public sectors but also in the agricultural sector. No doubt, formulation of a National Wake Policy is not an easy task in our country where crores and crores of people belong to the unorganised sector. What is unfortuante is that we have always adopted an ad hoc approach to wage revisions and payment of DA and bonus. This has led to an irrational wage structure resulting in undue burden on industry and the State exchequer. It has also caused great heartburning among certain sections of the toiling masses.

Article 42 of the Constitution provides:

> "The State shall make provision for securing just and humane condtions of work.."

Artcle 43 directs that:

> "The State shall endavour to secure, by suitable legislation or economic organisation or in any other way, to all workers agricultural, industrial or otherwise, work, a living wage conditions of work ensuring a decent standard of life and full enjoyment of leisure and social and cultural opportunities and in particular, the State shall endeavour to promote cottage industries on an individual or co-operative basis in rural areas."

A new article 43A has been added in the Constitution for securing workers' participation in the management of establishments or other organizations engaged in any industry. Even in our Five-Year Plans stress has been laid on securing the legitimate dues of the worker. The First Five-Year Plan stated that:

> "All wage adjustments should conform with a broad principle of social policy and disparity of incomes should be reduced to the utmost extent except when they are justified by differences in skill, training and experience mental and physical requirements, etc."

The Second Plan adopted the policy of a socialist pattern of society and it was recognized therein that:

> "Creation of industrial democracy was a prerequisite for the establishment of a socialist socity."

Therein it was laid down that the labour was to be given a fair wage by linking the wage icnrease with increase in production. Tripartite wage boards were set up for settling wage disputes.

The Third Plan followed the recommendations of the earlier Plans with respect to minimum wage fixatio,n reduction in disparities and wage dieffrentials etc., but it emphasised the role of productivity for the first time. Need-base was to be used four determining wages of workers.

The Fourth Plan more or less reiterated and emphasised the policy laid down in the earlier three Plans.

The Fifth Plan emphasised the need for the furtherance of the objectives set forth under the Labour Policy in the earlier four Plans and stated that 'raise in wages unrelated to productivity should be avoided in the interest of price stability.'

[Shri P. N. Sukul]

The Sixth Plan provided that "the level of minimum wage should be raised in such a manner that soon the concept of the need-base becomes a reality". It also stated that "the construction of a proper cost of living index and the linkage of the wages to the index by an appropriate formula in all areas of wage employment is necessary for protection of the real wages.

The Seventh Plan stated that "an important aspect of labour policy pertains to the formulation of an appropriate wage policy".

As the period of the Seventh Plan is yet to be completed, I have brought this Resolution in consonance with its objective that an appropriate national wage policy must be formulated before the commencement of the next Five Year Plan.

The basic objectives of wage policy are: A rise in the levels of real incomes in consonance with the increase in productivity, protection of productive employment, improvement in skills, sectoral shifts in desired directions and reduction in disparities as they help employment.

The evaluation of a rational wage policy is, therefore, a mandate contained in the Constitution and its importance has been emphasised in our various Plan documents.

It is true that it is an uphill task, particularly in an economy in transition wedded to democracy and socialism like ours. There is no doubt that our wages are regulated, but they are regulated in a haphazard manner. Such a wage policy is yet to be evolved as may be consisting of (1) a set of mutually consistent and legitimate objections; (2) scheme of variables to be used to meet them and (3) machinery required for it.

A comprehensive wage-income policy consistent with the objectives of our planned development has always remained an acamedic exercise during the entire era of Planning. The wage structure abounds in disparities distortions and anomalies between the Government, public and private sectors and within each sector itself. Within the organised industrial sector there are substantial inter-industry wage differentials for unskilled and semi-skilled labour and within an industry there are marked occupational wage differences. Also for the occupations there are marked inter-firm or inter industrial wage differentials in the industry. The distortions in the wage structure are largely due to ad hoc approach followed in the past to the problems of periodical revision of emoluments in public enterprises and in the organised private sector industries.

So far as the unorganised sector is concerned, it suffers from inadequate wages and irrational wage and income structure. The fact remains that the concept of fair wages in spite of the tribunal awards remains imprecise and vague. The present wage structure is following a lop-sided pattern and is resulting in inequalities and dissimilarities. They become a major source of dissatisfaction among workers which may cause loss of morale, enhanced incidence of absenteeism and labour turnover and adversely affect industrial climate. It is, therefore, quite essential that wage policy should be so directed as not to encourage dissatisfaction amongst the workers. In a developing country like ours economic development has implications for wage policy formulation. It induces the working class to aspire for better living standards. A realistic wage policy assume added significance in countries like India suffering from inequalities in income and wealth and inflation. A rational wage policy apart from reducing inter-industry, inter-regional disparities should maintain a reasonable balance between the wage and non-wage incomes in all sectors of the economy. It should aim at improving the wages of poorly paid

and unorganised workers. While controlling inflation, wage policy should be able to provide more employment opportunities. In other words, provision for fair wages should not be at the expense of creation of job opportunities. At present the wages are left to be determined by the relative bargaining strength of employees and employers. Of course, collective bargaining can help improve the industrial relations but that is only a temporary solution and not a permanent one. Wage Boards also do not offer a lasting solution to the labour problems. We very well know how Wage Boards have functioned in the past. The latest instance is of the Wage Board of Justice Bachchawat on the working journalists. Apart from the long time it has taken to submit its report, the recommendations by it are also not satisfying to all. At least the newspaper proprietors are not prepared to implement the Wage and loss of mandays affecting the Board Award. An important factor which has contributed to the strikes production is discontentment of workers arising out of the irrational wage structure whether they be factory workers, bank workers or even white-collared workers who are called salary earners such as doctors, government servants, teacher, etc. Recently, the doctors went on strike and the crux of the problem was about non-practising allowance to be given to a junior doctor. That strike was prolonged and it ended not on the basis of any rationality but just on the basis of some give and take, doctors wanting Rs. 900 and the Government giving them Rs. 300. Although it has established a temporary lull; that is not the end of the dispute. Such instances of resort to agitational methods can be multiplied. The main reason for all these ills is our failure to evolve a rational wage policy at an All India level. Now, therefore, the time has come, Sir, to take some concrete steps towards evolution of such a policy. I have enumerated in my Resolution the various directions in which we can move to begin with. The concept of basic wage requires to be thoroughly studied in this context. A national wage policy ought to evolve appropriate minimum wage structure and it must also concern with all the sectors of the economy. No country can claim to be socialist if it fails to guarantee minimum wages for workers whether in agriculture or industry. The country should lay down a general national minimum wage based on an assessment of the essential requirements of industrial worker' family belonging to the lowest income group. In this context, different terminologies have been introduced. They are: (1) The Statutory Minimum Wage. This term owes its origin to the provisions of the Minimum Wages Act of 1948. (2) The Basic Minimum Wage. This term was used in awards and judicial pronouncements. (3) The Minimum Wage. (4) The Fair Wage and (5) The Living Wage. The last three terms were used in the report of the Committee on Fair Wages. The need-based minimum wage, this expression was prepared by the 15th session of the Indian Labour Conference held in July, 1957 which stated that the minimum wage was need-based- There are disparities between the minimum basic wages and allowances being paid in different industries in the organised sector. These disparities become even greater when we take into account the allowances like house rent, city compensatory, uniform, overtime etc. The minimum wages fixed for the same category of workers are different for different reasons. The Fourth Pay Commission had submitted its report in 1985 in which it fixed the lowest basic pay for the Central Government staff at Rs. 750/- per month. The minimum wage is required not merely for bare sustenance of life but also for the preservation of the efficiency of the workers by providing a measure of medical and other amenities. The Committee on Fair Wages felt that while the lower limit for fair

[Shri P. N. Sukul]

wage must obviously be the minimum wage, the upper limit was set by the capacity of the industry to pay. The concept of living wage became all the more famous because of the Directive Principles of State Policy, contained in the Constitution. It is reasonable to assume that the minimum wage should be need-based and should ensure the minimum human needs of labour irrespective of any consideration. The minimum human needs can be specifid in terms of food, shelter, clothing and miscellaneous things. If a worker does not get even the minimum wage, his efficiency will be greatly impaired and this will slowly and surely affect the interest of the industry as well as the national economy. Non-payment of even the minimum wage obviously implies exploitation of labour. Not only the unorganised labourers get low wages but there are wage differences between male and female workrs. In the case of a sugar mill, the Labour Policy Tribunal observed and I quote:

"Where there is no evidence that ther women workers do less work than men or put in less hours of work, we see no good reasons to make any distinction between male and female workers in matter of basic wages."

The wide disparity between the wages of men and women is primarily because of the belief that the latters' earnings are only supplementary and not supportive to the family income. This fact is taken advantage of by the unscrupulous employers who make them slog for long hours for a pittance. In a country suffering from grinding poverty, ensuring effective implementation of laws relating to minimum wages assumes importance. The alarming growth in labour force particularly in the unorganised sector considerably reduces the bargaining power of labourers. The employers are therefore in a position to pay very low wages, less than the minimum wages to the workers. This is not a happy situation. It implies exploitation of the worst type. The Government should therefore take positive steps to guarantee minimum wages to workers. It shoul encourage trade unionism among workers particularly in the agricultural sector so as to minimise the exploitation of workers at the hands of the employers.

Secondly, no time should be lost in revising the basic wage in accordance with the rise in the consumer price index. There should be periodical review of the minimum wage at a national level and no time should be lost in upgrading the same in the context of not only rise in prices but also as and when industries make profits. Every year, the Government gives incentives to the industries though Budgetary methods but nothing is said about the wages of the workers. It is high time that we should realise that workers draw wages not because they do work, not because they have to live but because as a national Policy, which is wedded to socialism, workers must get their dues. Workers must also share the prosperity of the industry and the gross national product. The same applies to such benefits as pension, gratuity etc. Payable to retired employees of the Government. It should be raised in proportion to the rise in the cost of living. Of course, the Central Government has evolved a formula in accordance with the recommendations of the Pay Commission to neutralise the cost of living. However, this is not done in many States. As a result, there is agitation in many States for establishing parity of remuneration with the corresponding employees of the Central Government. The Government should give careful thought to this and evolve some formula so as to bring about parity of pay-scales of the same type of work being done by the Central Government employees and the State Government employees.

...ave already spoken about equal ...or equal work. Since women ...an important component of the ...g force and since they bear a ...burden, special steps will have ...taken to promote their welfare. ... context of wages, we must ...ate policies relating to women ... which seek to remove the ...es under which women work ...rengthen their bargaining posi... ...nprove their wages and work... ...ditions. It is true, Sir, that th... ...qual Remueration Act was pa... ...in 1976. This Act provides fo... ...ment of equal remuneration to m... ...d women for the same work or ... of similar nature and for pr... ...n of discrimination on the gr... ... sex against women in matter... ...mployment. However, the imp... ...ntation of the Act leaves mu... ... be desired. Women workers ...etting less than the amount give... their counterparts for the sam... ... What is worse, they have ...ffer not only wage discri... mina... ...ut also to meekly put up with ...ed payment, unexplained whim... ...l sexual exploitation in the unorg... ... sector. Even the Act has ... ...d on paper for the last more ... decade. A comprehen... sive ... on the Act was under... taken ... College of Social Work, Hyder... That study revealed that t... discrimination against women ... fact, on the increase in every... ...ganised establishment. Added ... the widespread illiteracy and ig... of the Act among wo... men m... all the more easy for the em... to exploit them with ... The study revealed that ...equal wages is a part of the ... discrimination ag... ainst w... the work place. The wages ... ...killed women range between ... cent and 75 per cent of unsk... ...males. Further, that study re... that for agricultural labour t... and women are paid differenti... ...s for identical ope... ations ... average earnings of the femal... ...er coming to two-thirds of the average earnings of the male worker. So far as the construction industry is concerned, Sir, where there is a large number of women employed as contract labourers, the study observed that the average daily wage of a woman worker is just Rs. 10.07 as against Rs. 13.91 of the male worker. It is, therefore, quite essential that the Act is given a fresh look and more teeth are provided to the Act so that this welfare measure for women does not remain on paper. As for women labour, they have to be given special recognition and provid-ed with requisite facilities for bringing them into the mainstream of economic growth. Now that we are reserving 30 per cent of seats for women in panchayati raj institutions, the need for absorption of more women in employment sector and promotion in their career in the employment market is very essential and urgent. This is more so in backward areas. The major task in this regard appears to be:

(1) to treat women as one specific target group in all rural development programmes;

(2) to ensure that in all development programmes women have a representation;

(3) to increase women participation in trade-unions and in decision-making; and

(4) to improve and hence enlarge the scope of the existing legislations for women workers.

So far as bonus is concerned, Sir, there is now no going back on the issue. We have enacted a law to compulsorily pay bonus. Yet conbicts arise for payment of bonus.

3 P.M.

Bonus and dearness allowance are the direct consequences of the irrational or faulay methods of wage fixation. It is true

[Shri P. N. Sukul]

that it is necessary to pay more attention to payment of fair wages than to payment of bonus in our country because of the prevailing low wage levels. Once the wage anomalies are removed through appropriate wage policies, the bonus would be delinked from wages and there may then be no need for a minimum bonus. But I don't think such a time will come very soon.

As far as the organised sector is concerned, the payment of bonus is ensured but the benefits of bonus reach only a small percentage of the labour force in that sector. The interests of those working in the unorganised sector cannot be ignored. If a higher rate of bonus to workers in the organised sector leads to inflation, the workers in the unorganised sector, besides being denied the benefits of bonus, will have to face the problem of rising prices. Some long-term solutions should, therefore, be found and it should be ensured that persons working in the unorganised sector also get bonus as those in the organised sector. As I said at the beginning, it is a dilemma as to what a rational or national wage policy should be. It could be applied as a prominent feature of our developmental strategy. About 15 years ago the Planning Commission had appointed a Committee on Wage Policy under the chairmanship of one of its members, Shri S. Chakravarti. The report of that Committee has perhaps never seen the light of the day. However, I gather that the Committee is reported to have set out the following objectives of a wage policy:

(1) To ensure minimum wages not less than the poverty line in the interests of the health and efficiency of workers;

(2) To ensure to workers and employees a due share in the fruits of work;

(3) To rationalise inter-occupational, inter-industrial and inter-regional wage differentials and reduce disparities in a phased manner;

(4) To eliminate progressively unjustified wage differential between the organised and the unorganised sectors;

(5) To compensate workers and employees for exceptional hazards to health and life involved in certain occupations or other exceptional disadvantages such as temporary term tenure and remote or backward location;

(6) To compensate workers and employees to an appropriate degree for the rise in the cost of living;

(7) To avoid pushing up wage levels as would encourage substitution of capital for labour or reduce the overall demand for labour;

(8) To provide incentives for higher productivity and acquisition of skills;

(9) To reduce wage disputes to the minimum and thus contribute to healthy industrial relations;

(10) To promote vertical and saptial mobility of labour;

(11) To eliminate malpractices in the payment of wages. For achieving these objectives a national wage structure has to be evolved which involves the working out of a graded structure based on skill differences and fixation of wages for each grade. The total wages received by a worker in this structure will comprise:

(1) A minimum wage;

(2) A skill differential;

(3) Compensation for exceptional hazards and disadvantage in an employment;

(4) Growth evident;

(5) Dearness allowance;

(6) Share in profits

It is in this light, therefore, that the time has come for a thorough examination of the concept of wage structure applicable at the national level in order to end exploitation of labourers and encourage productivity amongst them and bring about the maximum contribution to the national economy ensuring peace and harmony in industrial relations. I, therefore, commend my resolution for the acceptance of the House.

SHRI CHITTA BASU (West Bengal): Sir, I move—

That at the *end* of the Resolution the following is *added* namely:—

"and to give effect to this policy, the Government should suitably reorient its economic policies."

The questions were proposed.

श्री सत्य प्रकाश मालवीय (उत्तर प्रदेश): माननीय उपसभाध्यक्ष जी, श्री पशुपति नाथ सकुल जी ने जो संकल्प रखा है और साथ-साथ श्री चित्त बसु जी ने जो अपना संशोधन प्रस्तुत किया है, इन दोनों का समर्थन करने के लिए मैं खड़ा हुआ हूं। इस संकल्प से जो इस देश के बहुत ही पिछड़े हुए लोग हैं, आर्थिक दृष्टि से कमजोर लोग हैं, मेहनत कश मजदूर हैं, उनके जीवन में निश्चित रूप से, यदि सरकार इसको स्वीकार कर ले, तो रोशनी आएगी।

जैसा सुकुल जी ने अपने प्रस्ताव में कहा भी है इस संकल्प के जरिये जो श्रमिक वर्ग है उन्हें लाभ होगा। साथ-साथ जो सेवा निवृत्त कर्मचारी हैं उन्हें पेंशन या बोनस आदि के संबंध में भी लाभ मिलेगा और साथ-साथ जो महिलायें हैं और विशेष करके जो आर्थिक दृष्टि से पिछड़े क्षेत्रों की महिलायें हैं उनके लिए रोजगार की व्यवस्था करने का प्रावधान करने का प्रस्ताव निश्चित रूप से प्रशंसनीय है। हमको देखना यह है कि संविधान के लागू होने के 40 वर्ष के बाद भी आज हम क्यों इस हालत में पहुंचे कि सुकुल जी को इस संकल्प को लाने की आवश्यकता पड़ी। हमारे संविधान निर्माताओं ने संविधान में मौलिक अधिकारों की व्यवस्था की है और साथ-साथ संविधान में निदेशक सिद्धांतों की भी व्यवस्था की गई है जिनका परिपालन करके राज्य कानून बनाकर समाज के इन वर्गों की भलाई का काम कर सकता है। यह बात सही है कि बीच-बीच में इस प्रकार के कानून लाये गये। लेकिन वास्तविक रूप से जो इन लोगों को उपलब्ध होना चाहिए था वह इस क्षेत्र के लोगों को उपलब्ध नहीं हुआ है।

अभी मैंने मौलिक अधिकारों की चर्चा की है। हमारे संविधान के अनुच्छेद 19 में इस बात को कहा गया है—

"All citizens shall have the right—to practice any profession, or to carry on any trade or business"

यह चीज हमारे मौलिक अधिकारों के अध्याय में जुड़ गई है। उसके बाद संशोधन के अनुच्छेद 23 में कहा गया है—

"Traffic is human beings and *begar* and other similar forms of forced labour are prohibited and any contravention of this provision shall be an offence punishable in accordance with law."

और संविधान के अनुच्छेद 24 में कहा गया है —

"No child below the age of fourteen years shall be employed to work in any factory or mine or engaged in any other hazardous employment."

लेकिन आज हमारे देश की जो आर्थिक नीति रही है. आर्थिक व्यवस्था रही है उसके चलते कितने ही स्थानों पर 10--10 और 12--12 साल के

[श्री सत्य प्रकाश मालवीय]

बच्चों से बेगारी ली जाती है। उनके ऐसे काम लिये जाते हैं जिन कामों को करने के लिए वे बिल्कुल ही अक्षम्य होते हैं, शारीरिक दृष्टि से अक्षम्य होते हैं। लेकिन इस देश में गरीबी है, इस देश में पिछड़ापन है, इस देश में, कुपोषण है तो जिंदा रहने के लिए कोई न कोई काम करना पड़ता है। इसलिए सरकार को इस ओर विशेष ध्यान देना चाहिए हमारे देश में चाइल्ड लेबर एक्ट भी है। लेकिन उसका कार्यान्वयन नहीं हो पाता है। स्टेशनों पर 10--10 और 12--12 साल के लड़के भारी बोझ उठाने के लिए मजदूर होते हैं 13 और 14 साल के छोटे-छोटे बच्चे रिक्शा चलाने के लिए मजबूर हो जाते हैं और दो-तीन सवारियों का बोझ ढोते हैं। इस ओर सरकार को विशेष ध्यान देना चाहिए। सुकुल जी ने जो संकल्प रखा है अगर सरकार इसको स्वीकार कर ले तो मैं समझता हूं कि इस देश में; जो आर्थिक पिछड़ापन है, विशेषकर जो पिछड़े वर्ग के लोग हैं उनको आर्थिक स्थिति सुधारने में सहायता मिलेगी। सरकार को ओर से अभी हाल में जवाहर रोजगार योजना की चर्चा की गई और इसके संबंध में सरकार ने कुछ काम करना भी शुरू कर दिया है। लेकिन जवाहर रोजगार योजना को पढ़ने से पता लगता है कि जो नेशनल रूरल इम्प्लाईमेंट प्रोग्राम था और जो रूरल लैंड-लेस गांरटी प्रोग्राम था, इस प्रोग्रामों के लिये जिस धन का आवंटन किया गया था, उसी धन को जवाहर रोजगार योजना में हस्तान्तरित करके शामिल कर लिया है मैं कहना चाहूंगा कि अगर इस प्रकार से किया गया है तो यह जवाहर रोजगार योजना इस देश में जो गरीबी की रेखा के नीचे रहने वाले लोग हैं, जो बेरोजगार लोग हैं, ऐसे लोग जिनके लिये रोटी कपड़े का सहारा नहीं है, उनके साथ क्या यह बहुत बड़ा धोखा नहीं है। क्योंकि आपके पास दो कार्यक्रम थे और इन दोनों कार्यक्रमों के लिये आपने धन भी आवंटित कर लिया था। फिर इसकी क्या जरूरत थी? इन कार्यक्रमों के लिये जब धन आवंटित कर दिया था तो ये कार्यक्रम भी चलते रहते और जवाहर रोजगार योजना जो आपने चालू की है उसके लिये नयी धनराशि आवंटित करते, नई धनराशि इस योजना के लिये देते। अगर ऐसा होता तो मैं मान सकता था कि आप जनता की भलाई के लिए यह कर रहे हैं। असल में सरकार की नीयत जो है वह ठीक नहीं है। सरकार को अपनी नीयत ठीक करनी चाहिए क्योंकि तीन-चार महीनों में चुनाव आने वाले हैं इसलिये सरकार ने एलान कर दिया जवाहर रोजगार योजना का, फिर ऐलान किया पंचायती राज एक्ट में संशोधन लाने का और फिर ऐलान किया स्थानीय निकायों के संबंध में कानून लाने का। सरकार ने साढ़े-चार, पौने पांच साल तो इस तरफ कोई ध्यान नहीं दिया लेकिन इस समय सरकार इन चीजों का एलान कर रही है 1971 में सरकार ने ऐलान किया था कि गरीबी हटायेंगे और इसके लिये गरीबी हटाओ का नारा दिया था। लेकिन इससे इस देश में गरीबी नहीं घटी गरीबी बढ़ती गई। ठीक इस तरह से जवाहर रोजगार योजना, पंचायती राज और स्थानीय निकायों की चर्चा हो रही है। इसलिये इस संबंध में सरकार को अपनी नीयत को साफ करना होगा। अगर सरकार का चुनावी दृष्टिकोण होगा तो इससे न देश का भला होगा और न देश की जनता का किसी तरह से भला होगा। मैंने शुरू में इस बात का निवेदन किया था कि आज देश में जो आर्थिक गिरावट है, सही मायनों में इसका कारण सरकार की आर्थिक नीतियां हैं और इन नीतियों के चलते देश यह इस हालत में पहुंच गया है जहां पर 40 प्रतिशत से अधिक लोग गरीबी की रेखा के नीचे रह रहे हैं। अभी सरकार ने लोकसभा में इस बात को माना है कि गत वर्ष

भारत पर जो विदेशी कर्जा है वह 55 हजार करोड़ रुपया का था। अंतरराष्ट्रीय वित्त संस्थान के अनुसार यह कर्जा अप्रैल, 1989 में 75 हजार करोड़ रुपया होगा और इसी अंतरराष्ट्रीय वित्त संस्थान के अनुसार आने वाले वित्तीय वर्ष में यानी 1989-90 में यह जो विदेशी कर्जा है यह बढ़कर एक लाख करोड़ हो जायगा। जब हमारा देश इतने कर्ज में डूबा रहेगा, प्रत्येक व्यक्ति के ऊपर इतना कर्जा रहेगा, बच्चा जो मां के पेट में है उसके ऊपर कर्जा रहेगा तो कैसे आप इस देश का विकास कर सकेंगे, कैसे देश के मजदूरों का कल्याण कर सकेंगे और कैसे जो हमारे देश के गरीब लोग हैं, जो आर्थिक दृष्टि से कमजोर हैं उनका हम विकास कर सकेंगे, उनके जीवन में खुशहाली ला सकेंगे। इसलिये मैं समझता हूं कि सुकुल जी का यह जो प्रस्ताव है सरकार इसको स्वीकार कर ले अगर सरकार ऐसा करती है तो निश्चित रूप से देश की आर्थिक दशा में सुधार होने की गुंजाइश है।

श्रीमन्, मैं एक और बात की ओर आपका ध्यान आकर्षित करना चाहूंगा। संविधान में इस बात की व्यवस्था है कि जो काम का अधिकार है उसको मौलिक अधिकारों में जोड़ा जायेगा। इस बात की बहुत दिनों से मांग चली आ रही है, जो इस देश के नौजवान हैं, जो शिक्षित बेरोजगार हैं वे लोग इस बात की मांग करते आ रहे हैं कि काम पाने का जो अधिकार है उसको संविधान के मौलिक अधिकारों में जोड़ा जाय। निर्देशक सिद्धांतों में इस बात को लिखा गया है। लेकिन अगर किसी को काम नहीं मिलता है, अगर कोई बेकार है, बेरोजगार है तो क्योंकि हमारी वेल फेयर स्टेट है, तो सरकार का, यह कर्तव्य होना चाहिए ऐसे बेरोजगार लोगों की देखभाल करे। यदि उनको काम नहीं मिलता है तो इस के बदले में उसको बेरोजगारी भत्ता मिलना चाहिए। यह बात बहुत दिनों से मांग के रूप में रखते आए हैं, विधान सभाओं में भी इस सम्बन्ध में आवाज उठाई जा चुकी है और बार-बार लोक सभा तथा राज्य सभा में भी इस संबंध में गैरसरकारी संकल्प द्वारा लाई जा चुकी है। प्रश्नों के जरिए भी माननीय सदस्यगण इस सम्बन्ध में अपनी मांग रख चुके हैं। लेकिन मुझे यह कहते हुए दुख हो रहा है कि सरकार ने इस मांग को मानने से इनकार कर दिया। 17 मार्च, 1989 को इस सम्बन्ध में मैंने इसी सदन में प्रश्न किया कि क्या सरकार बढ़ती हुई बेरोजगारी को देखते हुए काम पाने के अधिकार को मूलभूत अधिकारों में शामिल करने का विचार रखती है। सरकार ने इसका यह उत्तर दिया कि मूलभूत अधिकारों में शामिल करने के लिए सरकार तैयार नहीं है। सरकार ने यह भी बताया कि सरकार बेरोजगार व्यक्तियों को बेरोजगारी भत्ता देने के पक्ष में नहीं है। मैं यह निवेदन करना चाहूंगा कि श्री चित्त बसु जी ने जो इस संकल्प में संशोधन का प्रस्ताव रखा है उसका आशय यही है कि जो आर्थिक नीतियां हैं उनमें परिवर्तन होना चाहिए। इन शब्दों के साथ मैं श्री पी० एन० सुकुल द्वारा प्रस्तुत किये गये संकल्प और श्री चित्त बसु द्वारा प्रस्तुत संशोधन का, इन दोनों का समर्थन करता हूं इस आशा और विश्वास के साथ, श्रम मंत्री श्री बिंदेश्वरी दुबे जी सदन में उपस्थित हैं, जब सरकार की ओर से वे उत्तर देंगे तो सुकुल जी के संकल्प को स्वीकार करने की घोषणा करेंगे।

SHRI V. NARAYANASAMY (Pondichery): Mr. Vice-Chairman, Sir, I rise to support the Resolution moved by Sukulji. It is a vital subject for our times' This Resolution is for the wage structure of the employees of this country. Sir, we have the different categories of employees in the unorganised sector such as labour, urban and rural; and employment of children and also in the organised sector such as industrial labour and Government servants. If you study the situation which is prevailing the country, you will find that prior to Independence and thereafter the wage structure of the employees

[Shri V. Narayanasamy]

has changed. The Wage Policy has been defined by the International Labour Organisation as "Legislation or Government action calculated to affect the level or structure of wages or both for the purpose of attaining specific objectives of social and economic policy of the country." Therefore, the wage policy of the Government has to keep in mind the social and economic background of any particular category of workers. If we go through history, prior to Independence the working class was neglected and workers were given low wages without taking into account productivity and production. After Independence, attempts were made through Five-Year Plans to formulate wage structures for the employees of various categories. In the First Five-Year Plan, 1951—56 various aspects of formulating the wage structure were considered by the Government for the purpose of minimising the disparity in the wages of the employees. Actually during the First Five-Year Plan period a committee was appointed to go into the question of wage structure taking into consideration the consequences of inflationary trends in the country. It fixed wages according to production and productivity and the skill of the labour. While doing that, the wages of the public sector employees, the wages of Government servants and the wages of the organised sector were categorised. The need-based minimum wage was the key point which was considered by the Government with the sole purpose of implementing the wage policy. But Sir, it was not fully implemented. And, therefore, an attempt was made in the Fifth Plan, and in 1973 the Chakraborty Committee was appointed by the Government and the Committee submitted its Report and was placed in Lok Sabha in 1974. Sir, that Chakraborty Committee went into the question of the organised labour in the private sector but it did not go throughout the organised labour in other areas, that is public sector and also Government organisations.

Sir, the Chakraborty Committee gave valuable suggestions to the Government for implementation. Sir, the important thing is that the Chakraborty Committee suggested that though the organisel sector is very small in terms of numbers, its economic importance outweighs that of other ectors. It has also stated that the objectives of wage policy cannot be realised if its determination was left to the market forces since free bargaining between the employers and well-organised workers may lead to the emergence of high wage islands and to other undersirable consequences. It has to be recognised that since the whole nation has sacrified by way of taxes, etc. all sections of the population have a share in the prosperity of the country. The Committee also uggested the setting of a national wage structure. It has further stated the various measures for the implementation of the wage structure. Sir, the Committee set out the following objectives of a national wage wage policy; (i) To ensure minimum wages, not below the povertyline in the interests of health and efficiency of workers; (ii) to ensure workers and employees a due share in the fruits of growth; (iii) to rationalise inter-occupational, inter-industrial and inter-regional wage differentials and reduce disparities in a phased manner; (iv) to eliminate progressively unjustified wage differentials between the organised and the unorganised sectors; (v) to compensate workers and employees for exceptional hazards to health and life involved in certain occupations or for other exceptional disadvantages (such as temporary terms tenure, and remote or backward location); (vi) to compensate workers and employees to an appropriate degree for rises in the cost of living; (vii) to avoid pushing up wages to level as would encourage subtitution of capital for labour or reduce the overall demand for labour; (viii) to provide incentives for higher productivity and acquisition of skills; (ix)

to reduce wage disputes to the minimum and thus contribute to healthy industrial relations; (x) to promote vertical and spatical mobility of labpur and (xi) to remove malpractices in the payment of wages.

Sir, the Commtitee also gave various other suggestions for fixing minimum wages, need-based wages. It has also stated that the working class should be given extra allowances when they are working in hazardous industries. Sir, in the organised private sector it was not followed fully and, therefor the workers could not enjoy the fruits of the recommendations made by the Chakraborty Committee.

Sir, as far as the public sector is concerned, at the initial stages, the emloyees were getting salaries, etc. less when compared to the private sector. Therefore. it was thought that a Committee should be appointed to go into the question of the employees' problem relating to the wages structure. Therefore, the Arjun Sengupta Committee was appointed and that Committee also submitted its Report. It suggested a better line for the payment of wages to the employees when compared to the private sector. Sir, the Government also from time to time brought various measures for the purpose of compensating the workers in respect of their wages as per the price index. Sir, in spite of all these things the organised sector is getting little benefit. I will not say that they have got fuller benefits out of it. Even in the same category of work whether they are Government sector or it is public sector or it is private sector there is great disparity in the determination of wages to employees. Sir, I would like to say that the Government has accepted the policy of equal pay for equal work. When that has been accepted by the Government, it is very easy for the Government also to implement the wage policy which is long pending right from the First Five Year Plan.

Sir, I would like to submit that the people only who are exploited in the industry are ony in the unorganised sector. The unorganised sector comprises of agricultural labour and constructiin workers. Sir, the agricultural labour is the backbone of our country's development in the agricultural field. But, Sir, if you go through the statistics, each State is paying minimum wages for agricultural labourers despite a direction issued by the Labour Ministry. Sir, if you go to the villages, the people are not aware of the existence of the Act relating to minimum wages. They are not aware of the provisions relating to the payment of wages to them, the hours of work and all these other matters. The people in the rural areas have not been well educated in this line. Eves the trade union leaders are not approaching the area, approaching the rural areas for the purpose of organising these people and educating them about their rights relating to labour problems. But, Sir, we find that the rural people, the persons who are employel in agriculture or in allied industries like carpentry, blacksmithery etc. if you care to know about their conditions of working, you will see that their wages have not been fixed and the persons who are exploiting them are big landlords and the people are suffering. The Government machinery is not effective to implement labour legislation in those areas.

Sir, another area whch has not been covered by labour legislation is the construction industry workers. Sir, in our country more than two crores of people are employed in the construction industry. And those people have not been taken care of by any of the trade union leaders or even by the Government. Those p eople have not been given any welfare scheme. The hon. Minister brought forward a Bill to streamline the Conditions of work of the construction industry workers and a suggestion has been made by the Petitions Committee that it should be referred to a Joint Com-

[Shri V. Narayanasamy]

mittee for the purpose of adding some more provisions in the Bill. Sir, in those areas where the people are living below the poverty line, where the people are having a hand to mouth existence, those people should be given benefits under the labour legislation. Sir, even amongst the Government servants, there is a great deal of disparity between the Central Government servants and the State Government servants. Sir, if you go through the pay structure of the Central Government employees, you will find that it is better than those of the State Government employees. Sir, in most of the States therefore is greater demand by the State Government employees that they would be given the parity of wages with the Central Government employees.

AN. HON. MEMBER: Tamil Nadu has already done it.

SHRI V. NARAYANASAMY: Sir, my hon. friend is saying—I did not want to drag in Tamil Nadu, but he has come in the fray—that Tamil Nadu has announced that they are equating the scale of pay of State Government employees and bringing it on par with the Central Government employees. Immediately after the announcement some of the trade union, which have been affiliated with the DMK party, they called the Chief Minister and gave him a very warm reception and praised him like anything. But next day another association met him and they said that the State Government has betrayed the State Government employees as the benefits have been given to Class I officers only and Class III and Class IV employees have been neglected by the State Government and the situation which has been created by them is not on par with the Central Government scales of pay. The JAPTI association of Tamil Nadu has said that the Chief Minister has betrayed them and the Central Government pay which has been announced for Class III and Class IV employees is not on par with the pay of the Central Government employees. The saddest part of it is, the money that they are getting by way of allowances—that is, the differential—is paid to them in the form of savings bands. They are not getting it in cash; it is being paid to them in the form of savings bonds. The employers had hoped that it will be paid to them in cash. But that is not so. Therefore, my friend cannot take the credit that Central Government scales of pay have been announced by the State Government. Then, bonus has not been announced by the State Government of Tamil Nadu as it is given by the Central Government. Apart from that, there are other States, like West Bengal, which have not been paying any bonus to the State Government employees on par with Central Government employees . . . (*Interruptions*).

SHRI SUKOMAL SEN (West Bengal): He should know before he speaks... (*Interruptions*).

SHRI V. NARAYANASAMY: Why are you gettisg agitated You can repudiate... (*Interruptions*)

THE VICE-CHAIRMAN (SHRI MIRZA IRSHADBAIG): Your name is there! you can reply when you speak.

SHRI SUKOMAL SEN: Why is he bringing in the names of the States?

SHRI V. NARAYANASAMY: I am saying about the National Wage Policy. Some States are giving these wages; some are not. The West Bengal Labour leaders go to Bihar to Rajasthan and say that the State Government employees should be given bonus, the scale of pay, the allowances on par with the Central Government. But in their own State, the scale of pay given is not on par with the Central Government scale. They go on propagating in other States that it should be given. In most of the Congress-ruled States,

bonus is given to the employees on par with the Central Governmtnt, but it is not the case with opposition-ruled States. Take the case of Andhra Pradesh. They are not giving bonus to the State Government employees on par with the Central Government. This leaves an impression in the minds of the workers, the Government servants, the employees of the public sector units, that wage policy has not been implemented in full in all the State uniformly. The main object of it is that when the National Wage Policy is announced, it should be uniformly implemented in all the States and the Central Government should see to it that it is fully implemented in all the States. I am not saying that all the Congress-ruled States give the Central Government pay scales. I am not saying that. Nor, I am saying that in all the opposition-ruled States, this policy is not being implemented. We are only pleading here that the National Wage Policy to be formulated by the Government should be uniformly implemented so that the employees get benefits as are available to the Central Government employees. All the employees, whether in the unorganised sectors, or those working in the rural sector, whether in Government service or in public sector units, should get the benefit if National Wage Policy announced by the Government

With these words, I support the Resolution moved by Shri Sukulji.

SHRI SUKOMAL SEN (West Bengal): Mr. Vice-Chairman, Sir, at the beginning I just want to make a little correctoin to what my esteemed colleague has said. In West Bengal, the Government employees are getting bonus of 27 days. Not only they got it this year but they got it last year also. About pay scale after the new revision, the scale of pay of the State Government employees in West Bengal is much higher than the revised scale of pay of the Central Government employees. This is for record, and my friend can verify it.

Now, speaking on the Resolution moved by Shri Sukul, I want to make a little verbal amendment. While he said: "Having regard to the fact that although Government has enacted a number of labour welfare laws..." I want to add here... "along with a number of anti-labour laws" Then it will be complete. Otherwise, as it is, it remains incomplete. Mr. Sukul himself knows because he himself was arrested under the MISA which was anti-labour and against the trade unions.

This Resolution, on the face of it, appears to be a very good Resolution. But I wonder why Mr. Sukul, who belongs to the treasury benches, has come up with this Resolution at this juncture. Our country got Independence 42 years back. For practically this entire period except for a brief spell of two-and-a-half years, the Congress Party has been ruling the country. Sir, the Constitution was enacted in 1950. There are several articles in the Constitution concerning the working class. My friend, Mr. Sukul, has quoted article 43, under the Directive Principles of State Policy, which talks about a living wage for the workers. I am not going into the details. Mr. Sukul has already quoted it. There is article 41 which enjoins upon the State to secure the right to work to its citizens. Article 39(a) says that the citizens should have the right to an adequate means of livelihood. Article 39(d) talks about equal pay for equal work. There are many other articles under this Chapter, the Directive Principles of State Policy, which have not been acted upon as yet.

Mr. Sukul, my esteemed friend, who has moved the Resolution, would be summing up the discussion at the end. Therefore, I would put some questions to him now. His party has been ruling the country for the last forty-two years. What stood in the way of his Government in implementing the provisions of the

[Shri Sukomal Sen]

Directive Principles of State Policy enshrined in the Constitution? What prevented the ruling party from implementing them? Who stood in the way? I hope Mr. Sukul would reply to this at the end of the debate.

As I said, I was wondering why Mr. Sukul has moved this Resolution at this juncture. I think, perhaps, this has been done with an eye on the ensuing elections and to confuse the working people in the country, the working class in the country, that a ruling party Member is shedding tears for the working class which is suffering at the hands of the Government. (*Interruptions*) It is nothing but another piece of election propaganda.

SHRI P. N. SUKUL: Mr. Sukomal Sen, INTUC is still the largest union in the country.

SHRI SUKOMAL SEN: I know. It is yet another piece of election gimmick and nothing else. Even then, since the wording of the Resolution is very good, I would like to say something on it.

Sir, as far back as in 1957, the norms for a need-based minimum wage were decided upon by the tripartite labour conference. It was only ten years after Independence. At that time, when the norms were decided, it created, it roused, hopes among the working class that they were going to get justice after they had suffered at the hands of the British. It was an agreed formula. But who torpedoed it? It was not any other Government. It was the Congress Government which torpedoed this formula, this decision. The Government said 'No; we are not bound by the norms laid down by the tripartite labour conference; we are not going to implement it; it is not possible. Since then, since 1957, the working class has been repeatedly demanding, relentlessly demanding, implementation of these norms, agreed upon, for a need-based minimum wage.

What is the position now in regard to the wage structure of the working class? There is no national wage policy in the country. Why? In the tea gardens there is a particular type of wage structure. In the jute industry there is another type of wage structure. In the textile indusry there is yet another type of wage structure. Then, in the public sector, there is some other wage structure. Even in the public sector-not to speak of the private sector—there is no uniformity in the wage structure. Indian Airlines will get something and Air India will get something else. Two divisions have been created, one for the ONGC and another for Coal India. Yesterday, Coal India agreements were announced by All India Radio and television. In the wage revision of ONGC and Coal India there is a lot of difference. So, there is no rationale in formulating wage structure in different sectors. How is wage structure fixed in our country? It is fixed mainly on the basis of the bargaining strength of the working class of a particular sector. It depends upon the strength of the trade union. If the bargaining power of that trade union is strong, then the authority submits and they get higher wages. If the workers are divided into multiplicity of unions, if they are weak, not properly organised, they get lesser amount of wage and their wage structure will also be weaker. Look at the unorganised sector. Here the workers work for more than 8 hours sometimes 10 to 12 hours and wha is the wage structure? It is mucl less than any other sector. So, ther is no uniformity in the wage struc ture. There is no attempt on th part of the Government to bring uni formity in the wages of the workin class, workers working in differer sectors. When they go on strik they suffer victimisation, they suff

torture at the hands of the Government or the authorities whether it is the public sector or private sector. After all this torture, some amount is given to them; otherwise not.

Coming to the sector of the Government employees, what is the situation? There is a lot of difference between the Central Government and the State Government employees' wage structures. About State Government employees the responsibility lies with the State, I agree, but the Government of India has the responsibility of laying down certain norms; certain principles. If necessary, they have to finance the State Governments also. Central Government employees are getting different wage structure and State Government employees are getting different wage structure. Among States also there are different wage structures. In Bihar they get something, in Orissa they will get something else and in U.P. they will get still something else, although their nature of work is the same, they do the same work. I would like to ask, what has the Government done in the last 40 to 42 years to bring uniformity in the pay structure of these employees in the Government sector? I am not going to repeat for the public sector. There is no attempt on the part of the Government to fix certain uniform principles, uniform norms. Norms should be the need-based. What is the need? That was calculated by the Indian Labour Conference keeping in view the specific Indian conditions, but those recommendations of the Labour Conference were not accepted by the Government. That is why no industry in the country is going to accept when the Government is denying to accept. Who will accept it? So, this is the position about the wage structure in our country.

About minimum wage, there have been Minimum Wage Acts enacted in different States for the workers. What is the position of the Minimum Wage Act? Take for instance the agriculture sector. Minimum Wage Act has been enacted for this sector in almost all the States. Despite these laws there are many States, particularly the Congress (I) ruled States—our Labour Minister comes from Bihar in Bihar itself—the Minimum Wage Act is not implemented for the agricultural labour. There is certain minimum wage fixed, but the agricultural labour does not get it. Even the Government does not have the political will to implement it. They have no will to do it because the landlords, the vested interests oppose it. This is what is going on in our country. Until and unless Governments takes some concrete steps, the position cannot be rectified. There is no remedy unless the Government has the political will. Our Constitution has given us every thing. The Directive Principles have given us every thing. What we want is that somebody should be there to implement the Directive Principle provisions. Who will implement that? The Government at the Centre should implement it. They should direct the State Governments to do so. Neither the Government of India is doing it, nor are they overseeing whether the State Governments are actually implementing these aspects of the Directive Principles.

Mr. P. N. Sukul has spoken about adequate means of livelihood, equal pay for equal work etc. Every thing remains on paper. What is the right to work? In our country, the figures dished out in Parliament by the Government itself indicate that there are 3.5 crore unemployed who have registered their names in the employment exchanges which are mainly in the urban areas. This is the number of those who have registered their names. So in our country 3.5 crores are unemployed in the urban areas. What is the condition in the rural areas? According to the Planning Commission figures in the rural areas also there are more than 8 crore unemployed. That is an under-estimation. But even

[Shri Sukomal Sen]

according to Government figures, both in the urban areas and rural areas, about 7 crore people are unemployed. This is the result of 42 years of Congress rule in the country! This is the Government figure. The unofficial figure may be 9 crore or 10 crore or even more also.

Then how is the figure of unemployed computed? Who is unemployed? An agricultural worker in a village gets job for only 120 days or 140 days in a year of 365 days. He is treated as employed and as having a gainful employment. That means even under-employed are counted as employed. This way the figures are computed. Even then the Planning Commission comes out with tre figure that in rural areas, 3.5 crore are unemployed. The actual figure is much more. So the Government has failed there also.

Then as regards securing work to the people, there also they have failed. The trade unions in the country have been repeatedly demanding that the right to work should be a fundamental right, that right to work should be guaranteed to all citizens. It is the responsibility of the State to provide work to all citizens. But our boys do not get work. As a result what is happening? Crime, unlawful activitise, antisocial activities are on the increase throughout the country. If a young boy does not get a job and if he has no source of livelihood, he will commit theft or dacoity or indulge in anti-social activity. That is what we are witnessing today. And this is the result of the policy of this Government.

So unless the Government changes this policy basically, nothing will happen. The trade unions have repeatedly demanded, "all right, if you are not able to provide employment to a boy, you give him unemployment allowance". That too has not been heed to. When the West Bengal Government decided to give unemployment allowance to unemployed people who had registered their names in the employment exchanges for at least five years one erstwhile Finance Minister of the Union Government who was thrown out and who then resigned from the Congress—that man comes from Bengal—while delivering his budget speech ridiculed the measure by saying "these are populist measures". In different countries in the West—in England. France, West Germany and some capitalist countries—the provision about unemployment Allowance is there. A man who has the fundamental right to live. How will he live? Either you give him some job or give him some allowance to live. Otherwise all that he is going to do is to take to stealing, commiting dacoity or some other anti-social activity. Else what is left for him? So the Government has failed to provide minimum benefits to unemployed boys and girls of our country. So, this is a failure of the Government which has been continuing in this country for the last 42 years except for a short break of one and a half years. So, this is the achievement of the Government.

Sir, now about equal pay for equal work. In the same region, in the same town and in the same urban complex where there are two different factories, they are paying two types of wages. Equal pay for equal work has not been accepted even in Government departments though this principle is enshrined in the Constitution. Then what is the sanctity of the Constitution? The Constitution was adopted in 1950 and, even 39 years after its adoption we have not been able to implement even the nominal provisions of the Constitution. That is what this Government's achievement is. Sir, I do not want to dilate anymore. Only I would like to say that it is now time for the Government to act. How far they will act, I do not know, but it is time to act.

Sir, while concluding I would like to say that on the industrial front the Government has totally failed to protect the interests of the working class. Victimization is rampant, victimization galore whenever the working class goes on strike—and whenever they pressurize the management or the Government, both the Government and the managements come down heavily on the working class. Their bargaining power is sought to be curtailed. On the one side you are not able to protect them and, on the other, whenever they go in for a strike or for a certain action, you come down upon them with heavy repression. This is what the Government is doing. I have suggested that some amendment should be there to the anti-labour laws. There are a number of laws which have been enacted by the Government and which go directly against the working class. The Government has a proposal even to amend the Trade Unions Act, and in what way? Not in favour of the working class but against the interests of the working class. Sir, the Trade Unions Act was passed in 1926 when we were not born. It was passed during the British regime. It was earned by the working class through their blood and sweat. Now this Government of an independent country is going to amend the Trade Unions Act in a way that will not protect the interests of the working class, which will not promote the interests of the working class but will, on the contrary, curb the rights which are already being enjoyed by the working class. So, this is the achievement of this Government. Therefore, Sir, the Government should see that these enactments which go against the working class are immediately revoked.

Sir, I come to the last point now. The Central Government appointed the Fourth Pay Commission and, after the recommendations of that Pay Commission, the pay scales of the Central Government employees were revised. It is good, it is a welcome feature. Although their aspirations have not been fully fulfilled, to a certain extent they have been fulfilled and they got higher wages. Then what was the position? Sixty lakh employees of the State Governments throughout the country said that they were doing the same work. What is the difference between a clerk working in a Collectorate in a State Government and a clerk working in the Income Tax Department or a Post Office? Fundamentally there is no difference. But, after the revision of the Central employees' pay scales, the State Government employees started getting pay lesser than the Central employees, although they are also doing the same type of work. Then what happened? There was a strike demanding wage parity with Central employees. And what happened in the different States? They came down on them with heavy repression. There were several Chief Ministers, even of Congress (I)-ruled States—I met some of them—who said, "Yes, their demand is justified, but what can we do? We have no funds. We are short of funds. The Central Government can do it because they can mobilize resources through taxation.' Yes, it was done. Postal charges were hiked, railway fares were hiked and the money that was thus mobilized was used for the implementation of the recommendations of the Fourth Pay Commission in respect of the Central employees. The Chief Ministers asked, "Where is the source of money for us?' True, the Central Government's responsibility is there to give more money to the State Governments so that wage parity is brought about. But the Central Government failed in this direction. This was raised in Parliament several times. The Organization of State Governments' Employees represented to the Ninth Finance Commission that the Commission should come out with develcution of more funds for the State Governments so that the State Governments would be in a position to bring about a wage parity.

[Shri Sukomal Sen]

It is not only the parity in wages, but parity in allowances also. Take for instance the Dearness Allowance. The Central Government has a formula for granting Dearness Allowance to its employees. Now, why do they demand higher Dearness Allowance? They demand because prices are rising. How are the prices rising? They are rising because of the policy of the Central Government, not because of the policies of the State Governments. It is not because of the policy of the Bihar Government that the prices in Bihar are rising. It is not because of the policy of the UP Government that the prices of potato are rising in Uttar Pradesh. It is as a result of the fiscal policy of the Central Government that the prices are pushing up throughout the country. If for the price rise the Central Government employees get Dearness Allowance, why can't the State Government employees get? But who will bear the initial burden? Here the Central Government says it is up to the State Government to see. The State Government is not responsible for the price rise. The Central Government, which is responsible for it, must come forward to bear the burden. Is it not the responsibility of the Central Government to come up with financial aid to the State Governments for giving DA to the State Government employees as they are giving to their own employees? The Central Government has failed in this respect.

Same is the case in regard to bonus. The Central Government is paying bonus to its employees. It is very good. After the Bonus Act was passed, we from the trade union movement demanded vociferously that if the industrial workers can get bonus, the Government employees too are entitled to it. The Central Government ultimately came down and gave bonus to the Central Government employees. But why not to the State Government employees? But the question is how many State Governments are able to give bonus to its employees? Say, West Bengal Government, say Uttar Pradesh Government, say Kerala Government. Some four or five State Governments are in a position to give bonus to the State Government employees. Other State Governments have refused to give bonus on the plea of paucity of funds. Hasn't the Central Government responsibility to come up and aid the State Governments so that they are also in a position to give bonus to their employees? The Ninth Finance Commission has this responsibility; the Central government has this responsibility; but none of them is discharging their responsibility to the State Government employees. As a result, a great disparity has been created between the wage structure at the Centre and the wage structure at the States. So, what I would like to say is that this chaotic and anarchie condition in the wage structure of the country, in the condition of the working class of the country whether it is in the private sector or in the public sector or in the Government service has crept as a result of the policy followed by the Government of India for the last 42 years.

So, while concluding I would only demand that this Government should make an attempt to immediately change its fiscal policy, their policy towards the working class and their policy towards the employees. The difference between the Centre and States in regard to their employees should be removed and rectified and their policy should undergo a basic and fundamental change. But, Sir, we have the experience of the last 42 years. With this experience we have come to the conclusion that this Government is not in a position to effect the basic change in their economic policy or in their policy towards the working class or towards the agricultural labour or the poor common man. So, the only remedy is that this Government should go immediately. A new Government should take over. A new Government can only implement a fundamentally and basically different policy which will really benefit the working class of

the country and will really improve the conditions of the people of the country. I hope in the ensuing elections our countrymen will elect a new Government which will follow a fundamentally and basically changed policy having a radically different economic policy towards the working class.

4.00 P.M.

श्री हरि सिंह (उत्तर प्रदेश) : माननीय उपसभाध्यक्ष महोदय, श्री पी० एन० सुकुल जो रेजोलूशन लाये हैं वह सचमुच लेबर क्लास के लिए, उनके कल्याण के लिए, समानता के लिए वेज पालिसी की ओर संकेत करता है। यह एक बहुत ही शुभ लक्षण है और श्री पी० एन० सुकुल लेबर्स के बीच में बहुत दिनो तक काम करते हैं। आज भी लेबर संगठन में उनकी बड़ी दिलचस्पी रहती है। रेजोलूशन ला करके लेबर्स की जो समस्या हैं, उनके जो वेजेज का सवाल है, जो कर्मचारी रिटायर हो चके हैं, उनकी ग्रेच्युइटी और पेंशन बढ़ाने की बात कही है, यह आठ पाइन्ट्स का रिजोलूशन है, यह बात ही उपयुक्त है।

उपसभाध्यक्ष [श्री वी० नारायणसामी पीठासीन हुए]

मुझे आपके समक्ष यह बात कहते हुए खुशी हो रही है कि स्वतंत्रता मिलने के बाद भारत में चाहे मजदूरों के कल्याण का सवाल हो, चाहे उनकी वेज पोलिसी का सवाल हो, उनके बच्चों को शिक्षा देने का सवाल हो या उनके जीवनयापन के लिए अन्य सुविधायें देने का प्रश्न हो, यह हमारी सरकार ने बड़े पैमाने पर दिया है और दिन प्रतिदिन मजदूरों का जो भाग्य है वह सुधरता नजर आ रहा है। यह संभव इसलिए हुआ है कि भारत सरकार की जो आर्थिक नीति है वह बहुत ही ठोस और मजबूत बुनियाद पर खड़ी हुई है। यह हमारी आर्थिक नीतियो का ही फल है कि देश के अन्दर हर क्षेत्र में, चाहे कारखाने हों, इंडस्ट्रीज हों, सरकारी विभाग बनाने हों, प्राइवेट कारखाने हों, चाहे सरकारी कारखानों का सवाल हो, सब की तरफ ध्यान दिया गया और यही कारण है कि देश के अन्दर इंडस्ट्रीलाइजेशन हुआ है। आज हमें जो प्रगति की राह दिखाई देती है वह इसी नीति का फल है। जीवन के हर क्षेत्र में, चाहे दवाइयां और गोलियां बनाने के कारखानों का सवाल हो, हैण्डलूम सेक्टर का सवाल हो, सब ओर हमें उत्थान दिखाई दे रहा है और वह हमारी आर्थिक नीतियों का ही फल है। आज हिन्दुस्तान आर्थिक तौर पर किसी भी मुल्क से कमजोर नहीं है। बढ़ती हुई आबादी के बावजूद हमारा देश प्रगति के पथ पर है। हमारे देश में जो बेरोजगारी की संख्या है उसको भी कम किया जा रहा है और सरकार ने नई-नई योजनायें चलाई हैं। जवाहर रोजगार योजना को लागू करके बेरोजगारी खत्म करने का प्रयास किया जा रहा है। अभी एक माननीय सदस्य कह रहे थे कि आर्थिक नीतियों को बदलने की जरूरत है। आर्थिक नीतियों को बदलने की जरूरत नहीं है बल्कि उनको अच्छी तरह से चलाया जा रहा है जिससे किसान खुशहाल हुए हैं, मजदूरों के जीवन में परिवर्तन आया है। नये-नये कारखाने खोलने और प्रोग्राम चलाने की वजह से नई स्कीमों का फैलाव हुआ है। चाहे बिजली का सवाल हो, सिंचाई का सवाल हो, हैण्डलूम का सवाल हो, देश के कोने-कोने में इनकी व्यवस्था की जा रही है। यह इसीलिए किया जा सका है कि हमारी आर्थिक नीति मजबूती पर खड़ी है। आज हम अपने पड़ौसी देशों की तरफ देखते हैं तो पाते हैं कि वे किस तरह से डूबे हुए हैं। हमारी आर्थिक नीतियों का ही प्रतिफल है कि हमारे देश के हजारों लाखों मजदूरों को एक निश्चित तनख्वाह मिलती है। उनके बाल-बच्चे खुशी से अपने दिन बिताते हैं। कर्मचारियो के वेतन में जो डिसपेरिटी है उसको भी दूर करने का प्रयास किया जा रहा है और धीरे-धीरे उनको समान किया जा रहा है। आप देखेंगे कि कई राज्यों में कर्मचारियों का वेतन केन्द्रीय सरकार के कर्मचारियों के बराबर कर दिया गया है। एक दो स्टेटों को छोड़कर सभी स्टेटों में कर्मचारियों के पे स्केल केन्द्रीय सरकार के कर्मचारियों के बराबर कर दिये गये हैं। जो अनआर्गेनाइज्ड सेक्टर है, जो खेतों में काम

[श्री हरि सिंह]

करने वाले लोग हैं उनके वेतन भी फिक्स कर दिये गये हैं, लेकिन उनको भुगतान वैसा नहीं होता है। इसके लिए मेरा सुझाव है कि इस कानून को सख्ती से इम्प्लीमेंट करने के लिए शिकंजा मजबूत किया जाना चाहिए। मजदूरों के लिए कानून बना हुआ है, लेकिन उसका पालन ठीक से नहीं होता है। कई लोग कानून के चंगुल से निकल जाते हैं। जो आर्गेनाइज्ड सेक्टर है, जैसे बैंकों के कर्मचारी हैं वे तो शोर करके अपना वेतन बढ़ा लेते हैं और उनका महंगाई भत्ता भी बढ़ जाता है, लेकिन जो मजदूर होते हैं, अनआर्गेनाइज्ड सेक्टर के लोग होते हैं उनके लिए कानून होते हुए भी उनको उचित तनख्वाह नहीं मिल पाती है। इसलिए मजदूरों को उचित वेतन देने के लिए, पेंशन देने के लिए और ग्रेच्युइटी दिलाने के लिए डिस्ट्रिक्ट लेवल पर और रीजनल लेवल पर कोई मशीनरी होनी चाहिए। यह होना चाहिए। बहुत से केसेज ट्रिब्यूनल में पड़े रहते हैं। लेबर और मालिकों के झगड़े होते हैं। उनको बगैर नोटिस के निकाल दिया जाता है, बर्खास्त कर दिया जाता है। उनके केसेज ट्रिब्यूनल में पड़े रहते हैं। सालों साल तक फैसला नहीं होता। मजदूरों को जो मिलना चाहिए वह नहीं मिल पाता है। इसके लिये जो लेबर ट्रिब्यूनल हैं उनको डी-सेन्ट्रलाइज्ड करना चाहिए और उनकी संख्या बढ़ानी चाहिए। उनके जो जज हैं, जो अथारिटीज हैं वे ऐसे लोग होने चाहिए जिनकी मजदूरों के साथ सिम्पैथी हो, जो मजदूरों के साथ काम कर चुके हों और जो उनकी हालत को जानते हों। किन परिस्थितियों में मजदूर काम करते हैं वे यह जानते हों। क्योंकि जज हमेशा कानूनी पक्ष में जाते हैं लेकिन जजमेंट के वक्त अगर उसको यह पता है तो वह इस बात पर भी विचार करेगा कि किन परिस्थितियों में उसने इसको किया है। इसका प्रभाव उसके जजमेंट पर भी पड़ेगा। जो बिना यह सोचे समझे वे अपना निर्णय दे देते हैं यह नहीं होना चाहिए। आप किसी भी फैक्टरी में जायें, बड़ी-बड़ी फैक्टरियों में वे तीन महीने बाद ब्रेक दे देते हैं। पता चलता है कि वे वहां पर 12 सालों से काम कर रहे हैं लेकिन वे परमानेंट नहीं हो पाते, उनको स्थायी नौकरी नहीं मिल पाती। इन बड़े बड़े कारखानों में सरमायेदारों के हथकंडे चलते हैं, उनकी अंडर हैंड डीलिंग चलती है। उसके लिए सरकार को कानून बनाना चाहिए ताकि वे ऐसा न कर सकें और मजदूरों को पूरा वेतन मिल सके। परमानेंट और डेली मजदूर के वेतन में, तनख्वाह में बड़ा फर्क होता है। जीवन यापन की सारी चीजें बराबर दामों में मिलती हैं लेकिन बड़े बड़े अफसरों की बात छोड़ दीजिए, जो छोटे छोटे कर्मचारी हैं उनके लिए बड़े शहरों में महंगाई भत्ता कुछ और है और छोटे शहरों में कुछ और। है जो दिल्ली में काम करता है उसको ज्यादा मिलता है और जो गाजियाबाद या बुलन्दशहर में काम करता है उसको कम मिलता है। जीवन यापन उनका एक ही तरीके से होता है। लेकिन जो दिल्ली में काम करता है उसको महंगाई भत्ता ज्यादा दिया जाता है और जो छोटे शहरों में काम करते हैं उनको कम दिया जाता है। आप जानते हैं कि खाने की वस्तुएं जैसे गेहूं, चावल, दाल ये जो बुनियादी चीजें हैं खाने पीने की चीजें एक ही दाम सब जगह पर हैं। कुछ माइनर डिफरेंस हो सकता है लेकिन बड़े शहर और छोटे शहर के नाम पर उनमें भेद कर दिया जाता है और इस तरह से उन मजदूरों को सफर करना पड़ता है। यही नहीं आप पढ़ाई का मामला लें जो शहरों के विद्यार्थी होते हैं वे सेंट्रल स्कूल में पढ़ते हैं लेकिन जो देहात के बच्चे हैं वे नहीं पढ़ते हैं। ये फर्क पैदा करने वाली, जीवन, रहन-सहन में सामाजिक असमानता पैदा करने वाली चीजें होती हैं, सोचने समझने का तौर तरीका बदलने वाली चीजें हैं और वे यह महसूस करते हैं कि सेंट्रल गवर्नमेंट के कर्मचारियों को तनख्वाहों में सहूलियत, खाने पीने में सहूलियत, दवा दारू में सहूलियत और जो स्टेट गवर्नमेंट के कर्मचारी हैं, जो वहां के मजदूर लोग हैं उनके बच्चों को कोई सुविधा नहीं। यह जो भेद है इससे समाज में विद्रोह पैदा होता है। यह जो बिल आया है, इसमें बहुत अच्छे सुझाव दिये गये हैं कि

यह जो बढ़ती हुई महंगाई है जो हमारा कंज्यूमर प्राइस इंडेक्स है उसके आधार पर उसकी तनख्वाह बढ़नी चाहिए।

जहां तक बेकारी का सवाल है सरकार की बढ़िया नीति है और सरकार उसको मजबूती से चला रही है ताकि देश से बेकारी, बेरोजगारी खत्म की जा सके इसके लिए घोषणा कर दी कि हर परिवार से एक व्यक्ति को नौकरी दी जाय। इसके लिए नये नये कारखाने लगाकर उनको नौकरी दी जा रही है। यह जो सिलसिला है यह भारत को बहुत ऊंचा ले जायेगा और मजदूरों की जिंदगी में सुधार आयेगा। जो आदमी रिटायर हो जाते हैं, जो दस साल पहले रिटायर हुए थे तो उनको जो पेंशन है वह कम है। टाइम के साथ फर्क आ जाता है। पिछली बार केन्द्रीय सरकार ने जो रिटायर्ड लोग हैं, जो कर्मचारी, वरकर और मजदूर हैं उनकी पेंशन को रिवाइज्ड किया है। लेकिन महंगाई जिस दर से बढ़ती है, जिस दर से बैंक कर्मचारियों की प्राइस इंडेक्स के मुताबिक तनखवाहें बढ़ाई जाती हैं, उस दर से उनकी नहीं बढ़ती हैं। मैं चाहता हूं कि जिस दर से बैंक कर्मचारियों की प्राइस इंडेक्स के आधार पर तनखवाहें बढ़ाई जाती हैं उसी आधार पर जो कारखानों में काम करने वाले मजदूर हैं या पब्लिक अंडरटेकिंग्स के हैं उनको भी उसी आधार पर तनख्वायें देनी चाहिएं। महोदय, मुझे आपके समक्ष कहने में बड़ा दुख होता है कि देश के अंदर एक ऐसा कर्मचारी वर्ग भी है जो बहुत उपेक्षित है। जो म्युनिस्पैलिटीज के कर्मचारी होते हैं व एक साल नहीं 10-10 और 20-20 साल तक डेली वेजेज पर काम करते हैं। हर दूसरे महीने उसको नौकरी से हटा दिया जाता है। उनकी तनखवाहों का स्टेंडर्ड और जगहों से बहुत थोड़ा होता है। नगर पालिकायें चाहे वह उत्तर प्रदेश की हों या किसी और प्रदेश की लगभग सभी प्रदेशों की नगरपालिकाओं के कर्मचारियों को तनखवाहें 6–6 महीने तक भी नहीं मिलती हैं। बेचारे बिना तनख्वाह के पड़े रहते हैं, दुकानदारों से कर्ज लेते हैं। उनका जीवनयापन बहुत मुश्किल से होता है। साहूकारों के चंगुल में फंस जाते हैं। सरकारों की नयी नयी स्कीमों का फायदा नहीं उठा सकते हैं। बराबर किश्त नहीं दे पाते हैं, बैंक से लोन लेना चाहते हैं, काम करना शुरू कर देते हैं लेकिन तनख्वाह नहीं मिलती है उनको पेमेंट कैसे हो, यह जो कर्मचारी वर्ग है म्युनिसिपल कारपोरेशन्स में, टाऊनशिप एरियाज में और नोटिफाइड एरियज में इनकी तनख्वाह की मंहगाई के इंडेक्स के साथ बढ़नी चाहिए इसको मंहगाई के इंडेक्स के साथ जोड़ना चाहिए। इसके लिए बाकायदा सेंट्रल गवर्नमेंट का एक बोर्ड बनना चाहिए जो यह देखे कि सारी म्युनिसिपेलिटीज के कर्मचारियों और मजदूर वर्ग को तनखावह समय पर मिल रही है उनकी सेवाओं को रेगुलर किया जा रहा है या नहीं किया जा रहा है। यदि नहीं किया जा रहा है तो क्यों नहीं किया जा रहा है। जैसे कि मैंने पहले कहा 20–20 साल से यह काम करते रहते हैं लेकिन रेगुलर नहीं हो पाते हैं, सारी उम्र डेली वेजेज पर ही रहते हैं। रिटायरमेंट के वक्त पर पता लगता है कि यह कर्मचारी सारी उम्र कच्चा रहा, पक्का हुआ ही नहीं। इसलिए मेरा यह कहना है कि सेंट्रल बोर्ड होना चाहिए जो सारे देश के म्युनिसियल कारपोरेशंस, टाऊनशिप एरियाज और नोटिफाइड एरियाज के जो कर्मचारी हैं उनकी तनख्वाह उनको वक्त पर मिले, उनको वर्दी वक्त पर मिले और काम करने के लिए प्रयोग में आने वाले इम्प्लीमैंट्स और औजार जो होते हैं वह भी दिलाय जाने की व्यवस्था होनी चाहिए। जो मजदूर सड़क पर काम करता है वह धूप में काम करता है लेकिन यह मजदूर वर्ग ऐसा है गलाजत में काम करता है, नालियों की सफाई का काम करता है, कूड़े का काम करने वाले नगरपालिका के कर्मचारी होते हैं। उनको तनख्वाह नहीं मिलती है। हम इस बात के लिए चिल्लाते हैं कि पेरिटी होनी चाहिए लेकिन बुनियादी तनख्वाह हो उनको नहीं मिल पाती है। देश के अन्दर नगरपालिका कर्मचारियों की यह दुर्दशा है। उसकी तफसील में

[श्री हरि सिंह]

में जाएंगे तो आपको भी बड़ा दुख होगा और आपका दिल भी भर आएगा। मुझे बड़ा अफसोस होता है। मैं जाता रहता हूं सारे देश के म्युनिसिपल कर्मचारियों की आर्गेनाइजेशंस में जा कर देखता रहता हूं। उनकी कोई भी बात नहीं सुनता है। अब म्युनिसिपल बोर्डों के चुनाव कराने सम्बन्धी कानून भी आ रहे हैं इसलिए यह और भी अच्छा हो जाएगा यदि उसमें कर्मचारियों की तनख्वाह के बारे में कोई न कोई क्लाज होना चाहिए जिसके आधार पर अगर वह नहीं दे पाते तो चुनाव की व्यवस्था में कोई परिवर्तन लाना चाहिए। यह सब होना निहायत जरूरी है। जैसे कि मैं कह रहा था कि इस सेक्टर के जो मजदूर और कर्मचारीगण हैं यह बड़ी मुसीबत में हैं, बड़ी परेशानी में हैं इसलिए इनका हल अवश्य निकालना चाहिए। सेंट्रल गवर्नमेंट का एक बोर्ड होना चाहिए। मैं यह भी चाहता हूं कि उस बोर्ड के अन्दर उनके भी नुमाइन्दे होने चाहियें। आप देशव्यापी एक सर्वे करा डालें जो नगरपालिकायें उनको तनख्वाह नहीं दे पाती हैं उनको सेंट्रल गवर्नमेंट अपने फण्ड से रुपया दे कर तनख्वाह दिलवाए वरन यह जो वेज पालिसी है या दूसरी पालिसियां हैं यह सब बेमायने हो जाती हैं। इसलिए उनका कल्याण अवश्य किया जाना चाहिए। श्रीमन्, सुकुल जी ने जो रेजोल्यूशन रखा है यह हमारी एक तरह की दशा को जाहिर करता है। डिसपेरिटी आफ इनकम को दूर किया जाना समय की मांग है। मैं यह कहता हूं कि तनख्वाह में अन्तर आपको मिटाना होगा। कोई कर्मचारी किसी भी कारखाने में काम करता हो अगर वह मजदूर है तो उनकी तनख्वाह में कोई अन्तर नहीं होना चाहिए। जो कर्मचारी जोखिम का काम करता हो उसके लिए थोड़ा फर्क हो जाए तो हो जाए वरन जो जो मजदूर कारखानों में काम करते हैं लेबर से ताल्लुक रखने वाले हैं शारीरिक श्रम करते हैं, ताकत का काम करते हैं जिसमें आदमी को खून पसीना एक करना पड़ता है उनकी तनख्वाहों में फर्क नहीं होना चाहिए। मेरा यह भी सुझाव है कि लोएस्ट और हाइएस्ट कर्मचारी की तनख्वाह में एक और दस के अनुपात से ज्यादा फर्क नहीं होना चाहिए। यह जो नीतियां हैं समाजवादी नीतियां हैं। समाजवाद की यह पुकार है समाजवाद की यह काल है कि सामाजिक असमानता को मिटाना है आर्थिक नाबराबरी को मिटाना है। जिन सरमाएदारों के पास बहुत पैसे हैं जिनके पास करोड़ों अरबों रुपये हैं वह सब डिसेंट्रलाइज कर के इस प्रकार के आर्थिक सुधार किये जाएं जिससे गरीब मजदूरों और किसानों को लाभ मिल सके। इसलिए यह जो डिसपेरिटी आफ इनकम है इसको जड़ से खत्म करना है तथा एक और दस निश्चित तौर पर करना है। मैं समझता हूं कि वक्त की यही मांग है और यह करना बहुत जरूरी है। अंत में इस संकल्प में बहुत सारी बातें सुझाई गई हैं उन सब की तफसील में जाने के लिए बहुत वक्त की जरूरत पड़ेगी इसमें बोनस का भी जिक्र किया गया है। जहां तक बोनस का सवाल है आर्गेनाइज्ड वर्ग के जो लोग हैं वे तो बोनस ले जाते हैं लेकिन जो आर्गेनाइज्ड लेबर नहीं है उनको बोनस तो क्या तनख्वाह भी नहीं मिल पाती है। तो यह होना चाहिए कि अगर बोनस दिया जाये तो सबको दिया जाये वरना किसी को न दिया जाये। ये जो नयी चीजें चलती हैं ये समाज के अंदर एक बड़ा विद्रोह, झगड़ा और आंदोलन पैदा करती हैं।

आखिर में एक बात और कहना चाहता हूं कि लेबर आर्गेनाइजेशन में काम करने वाली बहुत गैर जिम्मेदार यूनियनें बन जाती हैं। कोई जरा सा नेता बना तो रोब दाब दिखाने के लिए यूनियन बना लो और वह काम ही नहीं चलने देती हैं। यूनियन मजदूर और कर्मचारियों के लिए ठीक है सताए हुए मजदूरों का भला करना चाहती हैं, लेकिन जो यूनियन बाजी का काम हुआ है इससे देश पिछड़ गया है। कोई काम या कारखाना नहीं चल पाता है। हमारे उत्तर प्रदेश में रोडवेज करोड़ों के घाटे में जा रही है, क्यों जा रही है? अगर किसी कर्मचारी ने कसूर किया या कुछ किया

तो यनियन आ जायेगी। यूनियन यह नहीं कहती कि तुम ठीक से काम करो, काम में इफीशियंसी लाओ, स्टेट को लास मत होने दो। कोई भी यनियन यह नहीं कहती है, हां राइट्स के लिए यूनियन लड़ने के लिए तैयार है। तो मैं कहना चाहता हूं कि गैर जिम्मेदार यनियनों को समाप्त करना चाहिए। उनके ओहदेदारों पर हमें नजर रखनी पड़ेगी, उन पर भी डिसिप्लिन की जरूरत है। आज जापान दुनियां के अंदर क्यों तरक्की कर पाया है। आज दुनियां के दस बड़े बैंक जापान में हैं, दुनियां के जो तीन बड़े चैम्बर आफ कामर्स हैं वे तीन. जापान में हैं, जो हाइएस्ट रहने वाले हैं। जापान छोटा सा मुल्क क्यों तरक्की कर गया ? इसका कारण यह है कि वहां का लेबर और लेबर लीडर बड़े डिसिप्लिन्ड हैं, आर्गेनाइज्ड हैं, मजदूर. के लिए लड़ने वाला, काम करने वाला है लेकिन गैर जिम्मेदार हड़ताल करने वाला नहीं है। इससे राष्ट्र का नुकसान होता है। इसलिए मैं कहना चाहता हूं कि आज जहां हम बड़े कानूनों की तमन्ना करते हैं, किसान और मजदूरों को सुधारने का काम करना चाहते हैं वहां पर यूनियन के अधिकारियों को भी सोचना चाहिए कि वे ऐसी गैर जिम्मेदार हड़ताल न करें, हम राष्ट्र को नुक्सान न पहुंचायें। इन्हीं अल्फाज के साथ मैं माननीय सुकुल जी के प्रस्ताव का समर्थन करता हूं धन्यवाद।

DR. VIJAYA MOHAN REDDY (Andhra Pradesh): The fight in India of the working people is to protect their real wages. Their wages are falling, because the value of the rupee is falling. The entire development burden is shifted to the shoulders of the working people, to the shoulders of the farmers. That is why there is such a difficult situation where everybody laments but nobody is in a position to suggest any concrete solution. After independence, the Directive Principles have set out that there shall be no concentration of wealth and concentration of productive forces in the country. But unfortunately what we have seen is the policies followed have led to the greatest concentration of wealth and the greatest concentration of productive forces in a very few hands. That is why today we are not in a position to suggest any solution to the problems of the suffering working class. Their minimum, basic, needs have not been met: food, clothing and housing. We are not able to provide these minimum basic needs to more than 50% of our population. Which is this 50% of the population? It comprises the people who are the backbone of our Indian civilisation, who are the backbone of our productive forces. And it is they who are suffering today. If you go to the fields, the person who is really sweating out on the fields gets nothing even when he is working for hours and hours. When you talk of a minimum wage, it does not mean anything to him because he is no more than a slave labour in the village. There is no security for him; he has no holiday from work; he has to work and he has to sleep in his landlord's house to be available at the beck and call of his landlord, whether it is 2 o'clock or 3 o'clock in the night. This is the state of affairs obtaining in the villages. And, Sir, what about the other workers? After them the weaving community has the largest number of workers. You know what their plight is. Their lot is nothing better than that of the agricultural workers. So is the case with the construction workers. I belong to a district from where lakhs and lakhs of workers are migrating. The contractors put them in some vehicles and send them away and they are given some gruel. While taking them, they give them some amount. But while sending them back, they are given nothing, but are simply kicked out. Accidents and deaths take place and all the compensation benefits are knocked off by somebody else. But the actual workers do not get anything at all. But these are the persons who have constructed our roads, these are the persons who have constructed our bridges and these are

[Dr. Vjaya Mohan Reddy]
the persons who form the backbone of the so-called Green Revolution and the so-called progress that India has made on the manufacturing side. So, this is the tragedy of the situation. That is why my friend, Mr. Sukomal Sen, tried to go through the clauses of the Resolution and he was not able to convince himself as to how these provisions in the Resolution could be put into practice unless the total system itself is changed. That is why an amendment has been given by Mr. Chitta Basu. The entire scheme has to be changed and there is no other way out.

Now, in the organized sector, what are they fighting for? After all, the value of the rupee has come down to ten paise and, compared to the dollar, it is so much less. A dollar is equivalent to Rs. 16.50 That means if what we produce is to go abroad, it has to go cheap and, therefore, our producers cannot get even a subsistence amount. Our economy is such that black money to the tune of forty thousand crores is generated, as has been stated by Mr. Sathe, and our corporate sector evades taxes each year to the tune of twenty thousand crores of rupees! If this is the type of system or set-up that we have, can we find any solution at all? Everything is a myth and everything is only a palliative. Everything is just done to arrive at some agreement which, we all know, is not going to be honoured. The doctors' strike recently lasted 48 days because the 1986 agreement was not implemented. Like that, there is the case of the sugar workers. They had two wage boards in thirty years and the wage board is cutting into their present incomes. That is why they are coming out with agitations. Real wages are falling. Prices are going up. Deficit financing and inflation are causing a terrific spiral of prices. People cannot get anything for their money. As a medical man, I cannot prescribe any balanced diet for any individual which can come to fifteen or twenty rupees. Some of our friends from Assam were telling that the tea plantation workers are getting just four or five rupees and some of the agricultural workers in Bihar are getting the same amount. The workers are living in shovels and there is no housing programme at all for the workers. Even the shipyard workers, whose union is one of the oldest organised unions, do not have any housing and how can they live in cities paying heavy rents? The entire salary is not enough to pay the rent. This is the pitiable position. That is why we are running after a solution and solution evades us. India is becoming poorer. Not only India's potential market is shrinking because the people are becoming poorer. When the Indian market is shrinking, definitely all the tall talk that there has been 7 per cent growth in industry cannot be believed. You are only assembling things, but not actually manufacturing things. Our production is going down. And it has to go down simply because the Indian market cannot take this produce. The external market prohibits and tries to create protective barriers for its own goods. That is why we are in a terrible crisis. Nothing short of a complete overhaul of the existing system has to take place in our country. A second revolution, economic revolution, has to take place in the country, in the words of Mahatma Gandhi. One was political revolution to win freedom. Second is economic revolution that has to take place. Not only the parties but also the individuals who stand for the present system shall be overthrown and people will march forward to a stage where there is a living wage, where a worker can proudly say 'I am the person who is developing the country, I am the person who is the producer I am the person whose technology improves our production capacity, I am the person who is the best'. An Indian worker could not be compared to any other worker because his capacity to produce was the best in the world.

That is why I agree, Sir, with what Comrade Sukomal Sen stated that the

system has to be overthrown. Then only we can go forward and try to implement what are the provisions which Mr. P. N. Sukul has tried to put through his Resolution.

I support the Resolution, Sir, and the amendment.

Thank you very much.

डा० रुद्र प्रताप सिंह (उत्तर प्रदेश) : माननीय उप सभाध्यक्ष जी, आपका मैं हृदय से आभारी हूं जो आपने मुझको इस सदन के विद्वान सदस्य श्री पशुपति नाथ सुकुल, जो एक सम्मानित श्रमिक नेता भी हैं, द्वारा प्रस्तुत संकल्प पर अपने विचार को प्रकट करने का अवसर प्रदान किया है । मैं विचाराधीन संकल्प का समर्थन करने के लिए खड़ा हुआ हूं । श्रीमन्, मुझ से पूर्व इस माननीय सदन के विद्वान श्रमिक नेताओं ने अपने सारगर्भित भाषण किए हैं, जो श्रमिकों की समस्याओं के विशेषज्ञ हैं । मैं कोई श्रमिक नेता नहीं हूं, परन्तु श्रमिकों के प्रति मेरे हृदय में गहरी पीड़ा है, गहरी सहानुभूति है । अतएव भारत के महान निर्माता श्रमिकों की श्रद्धा में कुछ पुष्प अर्पित करना चाहता हूं ।

मान्यवर, भारत एक विशाल देश है जो हिमालय से सागर तक विस्तृत है । भारत आकार की दृष्टि से ही नहीं जनसंख्या की दृष्टि से भी एक बड़ा देश है । चूंकि भारत एक कृषि प्रधान और विकासशील देश है अतएव यह एक श्रमिक प्रधान देश है । भारत की कुल जनसंख्या का एक बहुत बड़ा अनुपात श्रमिक के रूप में अपना तथा अपने परिवार का भरण-पोषण करता है । भारत के संविधान निर्माताओं ने श्रमिकों की ओर ध्यान दिया है । संविधान के अनुच्छेद 43 में उसका उल्लेख किया गया है जिसका मैं उल्लेख करना चाहूंगा । मैं उद्धत करता हूं : "कर्मकारों के लिए निर्वाह मजदूरी आदि–राज्य उपयुक्त विधान या आर्थिक संगठन या किसी अन्य रीति से कृषि के उद्योग या अन्य प्रकार के सभी कर्मकार को काम, निर्वाह मजदूरी, शिष्ट जीवन स्तर और अवकाश का सम्पूर्ण उपभोग सुनिश्चित करने वाली काम की दशाएं तथा सामाजिक और सांस्कृतिक अवसर प्रदान कराने का प्रयास करेगा और विशेषतया ग्रामों में कुटीर उद्योगों को वैयक्तिक या सहकारी आधार पर बढ़ाने का प्रयास करेगा ।" मैं उद्धरण को समाप्त करता हूं ।

श्रीमन्, हार्दिक दुख के साथ कहना पड़ता है कि इस संवैधानिक व्यवस्था के होते हुए भी और सरकार द्वारा समय-समय पर श्रम कल्याण संबंधी अनेक नियम बनाए जाने पर भी श्रमिक वर्ग की दशा में चाहे वह संगठित क्षेत्र का हो या असंगठित क्षेत्र का, समय के परिवर्तन के साथ अधिक सुधार नहीं हुआ है । संवैधानिक अपेक्षा से नियमों की भावना का पालन नहीं हो सका है । फलस्वरूप श्रमिक वर्ग की दशा की ओर विशेष ध्यान दिए जाने की आवश्यकता है । अतएव जो प्रमुख समस्याएं हैं, उनको दृष्टि में रखते हुए मजदूर नीति को सुव्यवस्थित बनाया जाना चाहिए । साथ ही एक व्यापक राष्ट्रीय मजदूरी-नीति बनानी चाहिए, जिससे उनकी समस्याओं का निराकरण हो सके एवम् हितों की रक्षा हो सके ।

श्रीमन्, माननीय सदन इस बात से सहमत होगा कि जब हम श्रमिकों की बात करते हैं उस समय हमारा ध्यान जाति, धर्म, लिंग से ऊपर उठकर एक ऐसे वर्ग की ओर जाता है, जिससे सभी जाति, धर्म तथा पुरुष एवम् स्त्री दोनों होते हैं, एक ऐसे वर्ग की ओर जाता है, जो निर्बल, निर्धन, शोषित और उपेक्षित वर्ग है । राष्ट्र के उत्थान, विकास, नवनिर्माण में जिसका सबसे अधिक योगदान है, जो समाजवादी समाज की रीढ़ की हड्डी है, जो अपने रक्त को पसीना बनाकर मध्यम एवम् उच्च वर्ग को आराम एवम् विलासिता का अवसर प्रदान करता है । कोई भी राष्ट्र, जो अपने को समाजवादी राष्ट्र कहता है, उसको श्रमिकों का ध्यान सर्वोच्च प्राथमिकता के आधार पर देना चाहिए ।

श्रीमन्, मुझको इस बात की प्रसन्नता है कि अखिल भारतीय राष्ट्रीय कांग्रेस का

[डा० रुद्र प्रताप सिंह]

ध्यान श्रमिक वर्ग की ओर रहा है। पंडित जवाहर लाल नेहरू जिनकी जन्म-शताब्दी मनाई जा रही है, उन्हें श्रमिकों के प्रति सहानुभूति थी, श्रीमती इंदिरा गांधी के मन में श्रमिकों के लिए पीड़ा थी। हमारे लोकप्रिय प्रधानमंत्री श्री राजीव गांधी जी, जो मानवता के सजग प्रहरी है, उनका भी विशेष ध्यान श्रमिकों की ओर है। राष्ट्रीय मजदूरी नीति निर्धारित करते समय जिन बातों की ओर ध्यान दिया जाना चाहिए, उनमें से कुछ को मैं उल्लेख करना चाहूंगा, जिससे श्रमिकों की वर्तमान दशा में सुधार लाया जा सके, उनके हितों की रक्षा की जा सके।

श्रीमन्, विद्यमान कानूनों के अंतर्गत जहां कहीं भी न्यूनतम मजदूरी नियत की गई है, किन्तु स्थिति एवम् परिस्थितियों में निरंतर परिवर्तन होता रहता है। उदाहरण स्वरूप आरम्भ में किसी उद्योग में कम तथा कालांतर में अधिक लाभ होने लगता है, परन्तु श्रमिक के वेतन में कोई वृद्धि नहीं की जाती है, जो सर्वथा अनुचित है। अतएव इस बात की व्यवस्था की जानी चाहिए कि उसमें समय-समय पर नियमित रूप से संशोधन किया जा सके।

श्रीमन्, श्रमिक को जब अपने क्षेत्र में, जहां का वह निवासी होता है उस क्षेत्र में, अपने श्रम का उचित पारिश्रमिक नहीं प्राप्त होता है तब उसको अपने तथा अपने परिवार के पालन-पोषण के लिए देश के दूसरे क्षेत्रों में जाना पड़ता है, जहां उसको भारी असुविधा, कष्ट, पीड़ा को सहन करना पड़ता है, अत्यंत अमानवीय परिस्थितियों में जीवन-यापन करना पड़ता है। अतएव इस बात की आवश्यकता है कि न्यूनतम मजदूरी के विद्यमान क्षेत्रवार असमानता को कम किया जाय, जिससे श्रमिक अपने क्षेत्र में अपने घर में रहकर राष्ट्र के नव-निर्माण में अपना योगदान कर सके।

श्रीमन्, यह दुख का विषय है कि आज भी देश में समान कार्य के लिए समान वेतन का सिद्धांत सभी स्तरों पर प्रभावी ढंग से लागू नहीं है, जो सर्वथा अन्यायपूर्ण है। इतना ही नहीं अंतर के अनुपात में भी भारी अंतर है। यह स्थिति हमारी मजदूरी-नीति के लिए एक बड़ी चुनौती है एक बड़ा कलंक है। हमें प्राथमिकता के आधार पर समान कार्य के लिए समान वेतन के सिद्धांत को, नीति को, कार्यक्रम को कठोरता के साथ लागू करना चाहिए तभी हम समाजवादी समाज की परि-कल्पना को साकार कर सकेंगे।

श्रीमन्, श्रमिकों की, विशेष रूप से श्रमिक महिलाओं की दशा अत्यंत चिंता-जनक एवं अपमानपूर्ण है। उनकी कुछ समस्याएं पुरुष श्रमिकों के समान हैं, परन्तु कुछ समस्याएं पुरुष-श्रमिकों से सर्वथा भिन्न हैं। इनका गहराई के साथ अध्ययन किया जाना चाहिए समस्याओं के निराकरण के हेतु नियम बनाये जाने चाहिए तथा उनको कठोरता के साथ लागू किया जाना चाहिए। श्रमिक महि-लाओं के साथ प्रबंध-वर्ग की ओर से जो सम्मान पर आक्रमण की घटनाएं होया हैं, उन पर कठोर दंड का विधान किया जाना चाहिए और उन्हें दंडित किया जाना चाहिए। और उन्हें लागू किया जा चाहिए। मान्यवर, यह प्रसन्नता की बात है कि हमारे लोकप्रिय प्रधान मंत्री श्री राजीव गांधी को महिलाओं का विशेष रूप से ध्यान है। उन्होंने पंचायत में महिलाओं लिए 30 प्रतिशत स्थान आरक्षित करने की जो घोषणा की है उससे महिलाओं और विशेष रूप से श्रमिक महिलाओं के हितों की रक्षा होगी। मुझे आशा है कि विधान सभा, लोकसभा तथा अन्य सेवाओं में भी महिलाओं के लिए कम-से-कम 30 प्रतिशत पद अवश्य ही आरक्षित किए जाएंगे क्योंकि यह निर्णय जाति एवं धर्म की सीमाओं से ऊपर होगा कि महिलाओं विशेषतः आर्थिक दृष्टि से पिछड़े हुए क्षेत्र की महिलाओं को रोजगार के अवसर प्रदान करने की विशेष व्यवस्था की जानी चाहिए।

श्रीमन् मैं जानता हूं कि मेरे पश्चात् भी इस माननीय सदन के अत्यंत विद्वान

सदस्यों और श्रमिक नेताओं के भाषण होने हैं जिससे कि इस माननीय सदन में श्रमिकों की समस्याओं की ओर विशेष रूप से ध्यान जाएगा और समस्याओं के निराकरण में सरकार को सहायता मिलेगी। इसलिए मैं इस माननीय सदन का और अधिक समय न लेते हुए माननीय सुकुल जी को उस संकल्प को प्रस्तुत करने के लिए धन्यवाद देता हूं और अंत में मान्यवर पुनः आपको भी धन्यवाद देता हूं कि आपने मुझे इस महान संकल्प पर विचार प्रकट करने का अवसर प्रदान किया।

श्री ईश दत्त यादव (उत्तर प्रदेश) : माननीय उपसभाध्यक्ष महोदय, मैं आपका आभारी हूं कि आपने मुझे इस महत्वपूर्ण संकल्प पर बोलने का अवसर दिया। साथ ही मैं आपको हार्दिक बधाई भी दे रहा हूं कि आज पहली बार आपके आसन ग्रहण करने के बाद मुझे अपने विचार प्रकट करने का अवसर मिला है।

महोदय, श्री पशुपति नाथ सुकुल जी ने इस सदन में जो संकल्प प्रस्तुत किया है, यह अत्यंत महत्वपूर्ण है। यह देश के हित में है, देश के मजदूरों के हित में है और देश के गरीबों के हित में है। लेकिन अत्यंत चिंता का विषय यह है कि 40–42 वर्ष निरंतर श्री सुकुल जी की पार्टी की सरकार रही और हमारे संविधान में प्रारम्भ से ही इसके लिए व्यवस्था भी है, लेकिन इस सरकार ने इस पर ध्यान नहीं दिया। अभी सुकुल जी ने संविधान के अनुच्छेद 43 का उल्लेख भी किया, लेकिन अगर सरकार इस संविधान के अनुच्छेद 43 की ओर जरा भी ध्यान देती तो आज श्री सुकुल जी को इस तरह का संकल्प लाने की आवश्यकता नहीं पड़ती। मान्यवर, इस से यह स्पष्ट जाहिर होता है कि यह सरकार मजदूर विरोधी है,

किसान विरोधी है, गरीब विरोधी है और सरकार की नीयत यह कभी नहीं रही है कि मजदूरों की स्थिति को, उनकी आर्थिक स्थिति को सुधारा जाय क्योंकि संविधान के अनुच्छेद–43 में यह उल्लेख है, मैं इसे पढ़ रहा हूं —

"The State shall endeavour to secure, by suitable legislation or economic organisation or in any other way, to all workers agricultural, industrial or otherwise, work, a living wage, conditions of work ensuring a decent standard of life and full enjoyment of leisure and social and cultural opportunities and, in particular, the State shall endeavour to promote cottage industries on an individual or co-operative basis in rural areas."

तो संविधान के इस अनुच्छेद की मंशा नहीं है कि लोगों का जीवन सुखी एवं शांतिमय रहे और वे सम्मानित जीवन व्यतीत कर सकें। लेकिन सरकार ने कभी इस ओर ध्यान नहीं दिया। मैं श्री पशुपति नाथ सुकुल जी को इस अवसर पर धन्यवाद देना चाहूंगा कि उन्होंने इस तरह का संकल्प सदन में प्रस्तुत किया। मान्यवर, मैं आपके माध्यम से माननीय मंत्री जी से अनुरोध करना चाहूंगा कि सदन में सर्व-सम्मत राय लगती है, चाहे उस पक्ष के लोग हों, चाहे इस पक्ष के लोग हों, सबकी एक राय है कि मजदूरों की आर्थिक स्थिति में सुधार लाया जाए, उनकी समान मजदूरी पूरे देश में एक रखी जाए, मजदूरी बढ़ाई जाए, उनको आय प्रकार की सुविधाएं दी जाएं। इसलिए मैं आपके माध्यम से मंत्री जी से चाहूंगा कि इस पर ध्यान दें और एक नीति बनाएं, एक राष्ट्रीय नीति बनाएं मजदूरों के कल्याण के लिए और सुकुल जी के प्रस्ताव के संबंध में श्री चित्त बसु जी का जो संशोधन आया है, लिखित संशोधन आया है, मैं उसका भी समर्थन करता हूं और इस सदन के विद्वान श्री सुकोमल सेन ने भी शुरू में ही एक संशोधन प्रस्तुत किया है, कि जहां यह लिखा गया है संकल्प में कि Having regard to the fact that although Government have enacted a number of labour welfare laws.

वहीं एन्टी लेबर लाज का जो इन्होंने संशोधन प्रस्तुत किया है, इसका भी मैं समर्थन करता हूं। इन दोनों संशोधनों का मान्यवर, मैं समर्थन करता हूं।

मान्यवर, रात टेलीविज़न पर दूरदर्शन पर एक समाचार आ रहा था, बहुत से लोगों ने सुना होगा कि आसाम के मुख्य मंत्री ने, आसाम की सरकार ने एक

[डा० रुद्र प्रताप सिंह]

निर्णय किया कि जो स्किल्ड लेबर है जो दक्ष हो काम में, उसकी मजदूरी 30 रुपए होगी, जो सेमी स्किल्ड होगा, अर्द्ध प्रशिक्षित होगा, उसकी मजदूरी 27 रुपए होगी प्रतिदिन की और जो इस तरह का नहीं होगा उसकी मजदूरी 25 रुपए होगी। हम समझते हैं कि पूरे देश में सबसे पहली बार असम की सरकार ने अपने प्रदेश में एक मजदूरी की नीति लागू की है, जो देश के अंदर मेरी जानकारी में सबसे हाई रेट की मजदूरी होगी क्योंकि इस तरह के रेट की मजदूरी देश में अभी तक मेरी जानकारी में नहीं है और मजदूरी का भी मान्यवर, अलग स्टैण्डर्ड हो गया है। एक राज्य में दूसरी और दूसरे राज्य में दूसरी मजदूरी होती है और एक राज्य में भी जिले-जिले में भिन्नता होती है और जिले में भी मान्यवर, गांव-गांव में अंतर होता है। कारण क्या है? कारण यह है कि कोई नीति नहीं है सरकार की, कोई सरकार ने इस तरह की राष्ट्रीय नीति नहीं बनाई, पालिसी नहीं बनाई और इसलिए ही एक गांव से दूसरे गांव, एक जिले से दूसरे जिले, एक प्रदेश से दूसरे प्रदेश में काम करने वालों की मजदूरी अलग है। प्रदेश सरकार का काम करने वाले का रेट अलग है, केन्द्रीय सरकार का काम करने वाले का रेट अलग है। मान्यवर, यह जो विषमता है, यही विद्रोह का भी कारण है। इस तरह की विषमता जो है, पूरे देश में है। समान काम का समान वेतन मिलता नहीं। सरकार नहीं चाहती कि एक स्टैण्डर्ड आफ लिविंग हो। स्टैण्डर्ड आफ लिविंग में इस देश के लोगों में बहुत ज्यादा अन्तर नहीं होना चाहिये। अभी सत्ता पक्ष के एक माननीय सदस्य कह रहे थे, मैं उनकी बात से सहमत हूं और होना भी चाहिये कि इस देश में आमदनी में एक और दस से ज्यादा अन्तर नहीं होना चाहिये। साहब की तनख्वाह साढ़े नौ हजार और चपरासी की तनख्वाह डेढ सौ रुपए। मेरे पास करेक्ट फीगर नहीं हैं, लेकिन केन्द्र सरकार के कुछ सचिव जो हैं शायद उनका वेतन साढे नौ हजार या दस हजार के करीब पहुंच रहा है और चपरासी का डेढ सौ रुपए प्रदेश में काम करने वाले का और कुछ जो स्कूल हैं, कुछ दूसरे संस्थान हैं उसमें 50 रुपए प्रतिमाह के हिसाब से चपरासी काम कर रहे हैं।

श्री नरेश सी० पुगलिया (महाराष्ट्र) : किस प्रदेश की बात आप कर रहे हैं ?

श्री ईश दत्त यादव : आप राजनीति की बात कर रहे हैं, मैं देश हित की बात कर रहा हूं... (व्यवधान)

श्री नरेश सी० पुगलिया : आप गलत फिगर दे रहे हैं, इसलिये पूछ रहा हूं... (व्यवधान)

श्री ईश दत्त यादव : आप जब बोलियेगा तब कहियेगा जो कुछ कहना है ...

श्री राम अवधेश सिंह (बिहार) : उत्तर प्रदेश में 35 रुपया मिलता है चौकीदार को... (व्यवधान) एक चौकीदार जो थाने में काम करता है उसको 5 रुपये मिलता था अब बढ़ते बढ़ते 35 रुपये हो गया है।

श्री ईश दत्त यादव : इसका जवाब आपके पास कोई नहीं होगा।

श्री नरेश सी० पुगलिया : महाराष्ट्र में चौकीदार को कम से कम 700 रुपया मिलता है।

श्री ईश दत्त यादव : माननीय उपसभाध्यक्ष महोदय, मैं निवेदन कर रहा था कि सरकार को इस पर गंभीरता से विचार करना चाहिये। इस देश में मजदूरों में वेतन में असमानता नहीं होनी चाहिये और असमानता इसलिये नहीं रहनी चाहिये कि मजदूरों की स्थिति सुधरे, वे सम्मानजनक तरीके से अपना जीवन बिता सकें, सुख से बिता सकें, आराम से बिता सकें। अगर सरकार की ऐसी नीति हो जायेगी, यह नीयत हो जाएगी तो यह संभव हो सकता है।

महोदय, यहां एक और मजदूरों के जीवन स्तर को सुधारने के संबंध में बहस हो रही है, लेकिन इस देश में 12 करोड़ लोग बेकार है। साढ़े तीन करोड़ लोग सरकारी दफ्तरों में जिनके नाम लिखे हुये हैं, डाक्टर्स, इंजीनियर्स पढ़े लिखे ग्रेजुएटस हैं और इनके दुगने

यानि 7 करोड़ लोग दिसम्बर 1988 तक ऐसे हैं जो अपना नाम दर्ज नहीं करा सके हैं। मैं समझता हूं कि यह संख्या बढ़ते बढ़ते 12 करोड़ हो गई होगी। आप मजदूरों की स्थिति को सुधारने की बात करते हैं, लेकिन सरकार की नीयत से ऐसा मालूम नहीं पड़ता। इसके लिये सरकार को गंभीरता से सोचना चाहिये। मैं आपके माध्यम से मंत्री जी और इनकी सरकार से कहना चाहता हूं कि एक ही तरीका है, एक ही विकल्प है और यह अनुच्छेद 43 में भी कहा गया है कि बेकारी दूर करने के लिये लघु उद्योग, स्माल स्केल इंडस्ट्रीज लगाई जानी चाहिये। बेकारी दूर करने के लिये बेकारों को काम की गारन्टी देने के लिये, काम के अधिकार को मौलिक अधिकारों के साथ संबद्ध कीजिये और संविधान में इस तरह का संशोधन किया जाये कि हर नौजवान को जो काम करने लायक है, उसके काम की, उसके जीविका की गारन्टी हो जाये। इस तरह का आपको संविधान में संशोधन करना पड़ेगा और कुछ क्रांतिकारी कदम उठाने पड़ेंगे यद्यपि अब तो आपके दिन भी गिने गिनाये नजर आ रहे हैं। आपके पड़ोस में जनता दल की सरकार के मुख्य मंत्री ने घोषणा कर दी कुछ समय पहले कि हरियाणा प्रदेश की सीमा में जो भी बेकार होगा, वह नौकरी के साक्षात्कार के लिये बस में फ्री जायेगा, उसको बस पास फ्री दिया दिया जायेगा। 4 तारीख को मुख्य मंत्री ने फरीदाबाद में यह घोषणा की कि हरियाणा प्रदेश में अगर कोई बेकार हो जो हाई स्कूल तक पढ़ा हो या न पढ़ा हो तो उसको 50 रुपया महीना दिया जायेगा। जो हाई स्कूल से ग्रेजुएट तक पढ़े हैं उनको 75 रुपया और जो ग्रेजुएट से ऊपर पढ़े हैं उनको 100 रुपया बेकारी का भत्ता दिया जायेगा यह एलान कर दिया है हरियाणा की सरकार ने।

इसलिए मैं चाहूंगा इस सरकार से भी कि आप बेकार को काम देने की गारन्टी को मौलिक अधिकारों के साथ जोड़ें और संविधान में इस तरह का संशोधन करें जिसमें यह व्यवस्था हो कि जहां तक सरकार बेकार को काम नहीं देती है, रोजी नहीं देती है, उसके लिये रोटी का इंतजाम नहीं करती है तब तक सरकार उसको बेकारी भत्ता देगी।

[उपसभापति महोदया पीठासीन हुई]

माननीय सुकुल जी ने जो संकल्प प्रस्तुत किया है और इसमें जो उन्होंने सुझाव दिये हैं वे सभी सराहनीय हैं और मजदूरों की मजदूरी के रेट प्राइस इंडेक्स के साथ बढ़ने चाहिये। क्योंकि आज जिस तरह से महंगाई आसमान को छू रही है, जिस तरह से महंगाई बढ़ रही है, जीवन उपयोगी वस्तुयें जिस तरह से महंगी हो रही हैं उनको देखते हुये जो मजदूर के रेट निर्धारित हैं या मजदूरों को मजदूरी दी जाती है उससे उसका और उसके बच्चों का भरण-पोषण सम्मानजनक ढंग से नहीं हो सकता। यही कारण है कि 40-42 वर्षों के कांग्रेस सरकार के शासन के बाद भी इस देश के अन्दर 40 प्रतिशत आदमी गरीबी की रेखा के नीचे पड़े हुये हैं। आपकी अगर नीयत रहती अगर आपके विचार शुद्ध रहते, आपके पास कार्यक्रम रहते, पालिसी और प्रोग्राम रहते तो निश्चित रूप से इस सब में सुधार कर दिया होता और सुकुल जी को इस तरह का संकल्प लाने की आवश्यकता नहीं पड़ती। इन्हीं शब्दों के साथ मैं माननीय सुकुल जी के इस संकल्प का श्री चित्त बसु और श्री सुकोमल सेन जी के संशोधनों के साथ समर्थन करता हूं। धन्यवाद।

श्री राम चन्द्र विकल (उत्तर प्रदेश) : उपसभापति महोदय, मैं आपका आभार मानता हूं कि इस महत्वपूर्ण प्रस्ताव

[श्री राम चन्द्र विकल]

पर जो मेरे विद्वान सदस्य श्री मुकुल जी ने रखा है और जो हमारे श्रमिकों के नेता रहे हैं अभी भी विचार द्वारा श्रमिकों के प्रति लगी रहती है उस पर बोलने का मुझे समय दिया। श्रम नीति पर आप मनन कर रहे हैं यह बात सत्य है। चाहे विपक्ष के लोग हों या पक्ष के लोग हों इस बारे में सबने कहा है कि यहां जो ज्यादा मेहनत करता है उसको पैसा कम मिलता है। पैसा कम मिले यह तो सही बात है लेकिन सम्मान भी कम मिलता है। वह दोनों तरफ से मारा जाता है। आर्थिक खामी तो होती ही है समाज में वही आदमी छोटा माना जाता है जो काम करता है और जो काम नहीं करता वह बुद्धि और बल से काम करता है उसको बड़ा आदमी समाज में कहा जाता है। समाज में इस मान्यता को बदलना चाहिये। श्रम करने वाले को साधन और सम्मान दोनों मिलने चाहियें। साधन भी श्रम करने वाले को अधिक मिले और सम्मान भी मिले इसमें कोई दो राय नहीं हैं। चाहे खेत में काम करने वाला हो या चाहे कारखाने में उससे देश में बहुत पैदावार बढ़ सकती है। सुकुल जी के प्रस्ताव में खेत मजदूर के बारे में भी चर्चा है और कारखानों में या प्राइवेट धंधों में लगे हुये हैं उनके बारे में भी चर्चा है और साथ ही बोनस की भी उन्होने चर्चा की है। सर्वांगीण मजदूरों की समस्यायें हैं। इस पर सुकुल जी ने बहुत गहराई से चिंतन किया है, मनन किया है। इस देश के मजदूर बहुत कम वेतन पा रहे हैं उनको अधिक वेतन दिया जाये यह सभी तरफ से मांग है। साथ ही विषमताओं की चर्चा भी अनेक तरफ से हुई है। यह बात सही है कि प्रांतों के आधार पर विषमता है, क्षेत्रीय आधार पर भी विषमता है और काम के आधार पर भी विषमतायें बनी हुई हैं। सभी तरफ से यह मांग है कि यह विषमता दूर होनी चाहिये। हमारी केन्द्रीय सरकार इसके लिये जिम्मेदार है। इसको राज्य सरकारों से मिल कर कोई ऐसी नीति निश्चित करनी चाहिये कि जो मेहनत करने वाले हैं उनको अधिक वेतन मिले, अधिक साधन, अधिक सम्मान मिले। अगर हम देश में सच्चा समाजवाद लाना चाहते हैं, आर्थिक विषमता मिटाना चाहते हैं तो हमारी श्रम नीति में आमूलचूल परिवर्तन होना चाहिये और राज्य सरकारों को भी ऐसा आदेश देने चाहियें कि वे भी इस तरह की जो विषमतायें हैं, वे इनको मिटाने में मदद करें। इस देश का किसान और मेहनतकश जो मजदूर है वह पसीना बहाता है और वही बेचारा आंसू भी बहाता है। यही हमारे समाज की विडम्बना है। मैं यह नहीं मानता हूं कि स्वराज्य के बाद इन चालीस वर्षों में कुछ नहीं हुआ है। हम बहुत कुछ आगे बढ़े हैं। मगर उनकी समस्यायें उतनी नहीं सुलझी हैं जितनी सुलझनी चाहिये थी। इसलिये विषमताओं को दूर करने की जरूरत है। कानून तो बने हुये हैं, लेकिन उन पर अमल नहीं होता है। अगर कानून बने तो उस पर अमल भी होना चाहिये। मैं एक बार फार्म कमेटी का चेयरमैन था, तो मैंने देखा कि केरल में एक मजदूर को 5 रु० मजदूरी दी जाती है। मैंने इन 5 रु० से 6 रु० कर दिया। वहां पर सब यूनियन के लोग भी बैठे हुये थे। कुछ लोगों ने काले झंडे भी दिखाये। एक स्कूल का उद्घाटन करते हुये हमने यह किया था। गवर्नमेंट की तरफ से भी कहा गया कि यह तो हमारी पालिसी के खिलाफ है, आपने एक रुपया बढ़ा दिया। उन्होंने कहा कि हमारे यहां तो पांच रुपये का नियम है इसलिये कभी कभी सरकारें भी आड़े आती हैं। यह केरल की बात है। वहां पर मजदूर को पांच रुपये दिये जाते हैं। और हरियाणा में हिसार में 14 रु. दिये जाते हैं। दोनों काम एक जैसे हैं। इसलिये मैं कहना चाहता हूं कि प्रांतों में भी फर्क है। राज्यवार जो यह फर्क है यह भी नहीं होना चाहिये। विषमता को मिटाया जाना चाहिये। काम तो एक है, लेकिन वेतन में फर्क है। मैं चाहता हूं कि इस विषमता की तरफ ध्यान दिया जाना चाहिये। यहां पर हमारे

श्रम मंत्री जी बैठे हुये हैं। श्रमिकों के बारे में उनकी बड़ी जिज्ञासा है और उनका इस क्षेत्र में प्रेक्टिकल जीवन भी रहा है। बिहार के मुख्य मंत्री के तौर पर उन्होंने बिहार की और देश की बड़ी सेवा की है। इसलिये हमें कानून बनाकर इस विषमता को दूर करना चाहिये।

एक सुझाव मैं यह भी देना चाहता हूं कि एक जांच कमेटी तुरन्त बैठाई जानी चाहिये। मैंने तो ये दो-चार बातें जबानी तौर पर कही हैं। देश व्यापी तौर पर ऐसी कमेटी बैठ ई जानी चाहिये जो सर्वदलीय हो, पार्टी के आधार पर नहीं हो, सब पार्टियों की हो, वह सब प्रांतों से आये और इस बात की जांच करे कि मजदूरों को कितना वेतन दिया जा रहा है, उनकी क्या हालत है, प्राइवेट लोग कितना वेतन देते हैं, जो व्यक्तिगत नौकर रखते हैं वे क्या वेतन देते हैं। दुकानों पर, कारखानों में, रेलवे स्टेशनों पर जो कुली होते हैं, जो बच्चे मजदूरी करते हैं, लेकिन लाल वर्दी नहीं पहनते हैं, जो दौड़-दौड़ कहते हैं कि हम आपका सामान बाहर ले जायेंगे, उन सब की जांच उस कमेटी के द्वारा की जानी चाहिये। यह कमेटी यह भी देखे कि सारे देश में जो मजदूर हैं, प्रांतवार, उनकी क्या समस्यायें हैं, उनका क्या समाधान होना चाहिये। यह कमेटी व्यापक तौर पर बननी चाहिये। उसका समय भी थोड़ा जल्दी होना चाहिये। वह कमेटी देश भर में घूमकर श्रमिकों की स्थिति को देखे। चाहे खेतों में काम करने वाले मजदूर हों, चाहे कारखानों में काम करने वाले हों, चाहे व्यक्तिगत तौर पर काम करने वाले मजदूर हों, चाहे सरकारी उद्यमों में काम करने वाले हों, उनके वेतन के बारे में, उनकी समस्याओं के बारे में देखा जाना चाहिये। उनके लिये दवा का इंतजाम है या नहीं, उनकी रिहायश के लिये कोई इंतजाम है या नहीं, इन सब बातों को देखा जाना चाहिये। हम देखते हैं कि जो गरीब मजदूर हैं वे झुग्गी-झोंपड़ियों में रहते हैं और वे भी आये दिन गिरा दी जाती हैं। पता नहीं, उनको किन किन यातनाओं का शिकार होना पड़ता है। मानवीय दृष्टि से इन समस्याओं पर उस कमेटी के द्वारा विचार किया जाना चाहिये। यह कमेटी सारे देश में घूम-कर तीन महीने के अन्दर अपनी रिपोर्ट दे।

श्री पशु पति नाथ सुकुल : यही मांग की है कि कमेटी बिठा दी जाये। His amendment is that a Joint Committee should be set up.

श्री राम चन्द्र विकल : मैं सर्वदलीय बोल रहा हूं, एक पार्टी की नहीं। यह एक राष्ट्रीय समस्या है किसी एक पार्टी की समस्या नहीं है। यह राष्ट्रीय समस्या है।

उपसभापति : आप अब अपना भाषण समाप्त कीजिये।

श्री राम चन्द्र विकल : यह एक राष्ट्रीय समस्या है और इस राष्ट्रीय समस्या के लिये एक सर्वदलीय कमेटी बनायी जाय जो गंभीर रूप से इसका अध्ययन करे। इन शब्दों के साथ, सुकुल जी का प्रस्ताव बहुत व्यापक है, उनका जो भाषण था वह बहुत व्यापक था, मैं सूक्ष्मता से उनकी भावनाओं से अपनी सहमति व्यक्त करते हुए मैंने अपने सुझाव दिये हैं। मैं चाहता हूं कि हमारी श्रम नीति शीघ्रातिशीघ्र लागू हो ताकि हम जो समाजवाद के सिद्धांत को मानने वाले हैं उस पर अमल कर सकें। मैं फिर आपको धन्यवाद देता हूं।

Resignation by a member

THE DEPUTY CHAIRMAN: I have to make an announcement. I have to inform Members that hon'ble Chairman, Rajya Sabha, has received a letter dated July 28, 1989, from Shri Shamim Hashmi, a Member representing the State of Bihar, resigning his seat in the Rajya Sabha and the Chairman has accepted his resignation with effect from today, July 28, 1989.